

Scheme Information Document (SID)

SECTION I

Edelweiss BSE Top 10 Bank ETF

(An open-ended exchange traded scheme replicating/tracking BSE Top 10 Bank Total Return Index)

Scrip Code NSE & BSE: _____ (scrip code to be updated at the time of listing of units of the Scheme)

This product is suitable for investors who are seeking*:	Scheme Risk-o-meter	Benchmark Risk-O-Meter As per AMFI Tier I Benchmark ^ (BSE Top 10 Bank Total Return Index)
- Long-term capital appreciation - Returns that are in line with the performance of the BSE Top 10 Bank Total Return Index, subject to tracking errors.	 The risk of the scheme is Very High.	 The risk of the benchmark is Very High.

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

^Tier 1 benchmark for index / ETFs funds is not prescribed by AMFI.

The above product labelling assigned during the New Fund Offer (NFO) is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

Offer for Sale of Units at 1/1000th of closing value of the BSE Top 10 Bank Index as on the date of allotment for applications received during the New Fund Offer ("NFO") period and at approximately indicative NAV based prices (along with applicable charges and execution variations) during the Ongoing Offer for applications directly received at AMC.

NEW FUND OFFER OPENS ON: JULY 23, 2026	NEW FUND OFFER CLOSSES ON: JULY 30, 2026
SCHEME RE-OPEN: ON OR BEFORE AUGUST 13, 2026	

Name of the Sponsor	Edelweiss Financial Services Limited
Name of Mutual Fund	Edelweiss Mutual Fund
Name of Asset Management Company	Edelweiss Asset Management Limited (CIN: U65991MH2007PLC173409)
Name of Trustee Company	Edelweiss Trusteeship Company Limited (CIN: U67100MH2007PLC173779)
Addresses	Registered Office: Edelweiss House, Off. C.S.T Road, Kalina, Mumbai 400098
Website	https://www.edelweissmf.com/

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 2026, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Edelweiss Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on <https://www.edelweissmf.com/>.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website <https://www.edelweissmf.com/>

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated July 17, 2026.

NSE Disclaimer: "As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/6099 dated June 17, 2026 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever"

DISCLAIMER CLAUSE OF BSE

BSE Ltd. ("the Exchange") has given vide its letter dated June 17, 2026, permission to Edelweiss Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the Stock Exchanges on which this Mutual Fund's unit are listed. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to Edelweiss Mutual Fund. The Exchange does not in any manner:

- i) warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or
- ii) warrant that this scheme's unit will be listed or will continue to be listed on the Exchange; or
- iii) take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund;

and it should not for any reason be deemed or construed that this Scheme Information Document has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of Edelweiss BSE Top 10 Banks ETF may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

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Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I	Name of the scheme	Edelweiss BSE Top 10 Bank ETF
II	Category of the Scheme	Exchange Traded Fund (ETF)
III	Scheme type	An open-ended exchange traded scheme replicating/tracking BSE Top 10 Bank Total Return Index.
IV	Scheme code	EDEL/O/O/OET/26/07/0082
V	Investment objective	The investment objective of the scheme is to generate returns that are in line with the performance of the BSE Top 10 Bank Total Return Index, subject to tracking errors. There is no assurance or guarantee that the investment objective of the Scheme will be achieved.
VI	Liquidity/listing details	Through Stock Exchanges: Currently, the Scheme is proposed to be listed on National Stock Exchange of India Limited (NSE) and BSE Limited (BSE) and/or any other recognised stock exchanges as may be decided by the AMC from time to time. Buying or selling of units of the Scheme by investors can be done on all the Trading Days of the stock exchanges. The minimum number of units that can be bought or sold is 1 (one) unit. Directly with the Fund: Market makers and other eligible investors can directly buy / sell the units from / to AMC in accordance with the criteria for Minimum Application Amount for Application/ Subscription/ Redemption as mentioned in minimum application amount.
VII	Benchmark (Total Return Index)	BSE Top 10 Bank Total Return Index Justification for use of benchmark: The benchmark has been selected based on internal assessment because the scheme is a passively managed ETF which will aim to track the performance of BSE Top 10 Bank Total Return Index and it would invest in securities which are constituents of the BSE Top 10 Bank Total Return Index, in the same proportion as the index.
VIII	NAV disclosure	The AMC will prominently calculate and disclose the NAV under the Scheme not later than 5 Business Days from the date of allotment. Subsequently, the AMC shall update the NAV under a separate head on its website (www.edelweissmf.com) and on the Association of Mutual Funds of India (AMFI) website. The NAVs will be normally updated on the websites before 11:00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI by the next day. If the NAVs are not available before commencement of working hours on

		the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAV. Indicative NAV (iNAV): The Fund may also calculate intra-day indicative NAV (computed based on snapshot prices received from BSE) and will be updated during the market hours on Edelweiss Mutual Fund's website (www.edelweissmf.com) and within a maximum time lag of 15 seconds from underlying market on stock exchange. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the Fund by the Market Makers /Large Investors. For further details refer Section II.
IX	Applicable timelines	Dispatch of redemption proceeds: The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. Dispatch of IDCW: Not applicable as the Scheme does not have IDCW option.
X	Plans and Options Plans/Options and sub options under the Scheme	The Scheme does not offer any Plans/Options for investment. The AMC/Trustee reserves the right to introduce Plan(s)/Option(s) as may be deemed appropriate at a later date.
XI	Load Structure	Exit Load: NIL Other charges for transactions through Stock Exchange Mode: The units of the Scheme are compulsorily traded on Stock Exchange(s) in dematerialized form, and hence, there shall be no entry/exit load for the units purchased or sold through Stock Exchanges. However, the investor shall have to bear costs in the form of bid/ask spread and brokerage and such other costs as charged by his broker or mandated by the government from time-to-time for transacting in the units of the scheme through secondary market. The Authorised Participant(s)/Investor(s) can redeem units directly with the Fund/the AMC in Creation size. Currently there is no exit load applicable for the said transactions. For details on load structure, please refer Section II on 'Load Structure'.
XII	Minimum Application Amount/switch in	During NFO Period: The minimum application for the issue of units shall be made for a minimum of Rs 5,000/- plus in multiples of Re. 1 during the NFO. Units will be allotted in whole figures and the balance amount will be refunded. During Ongoing/Continuous Offer:

		<u>Authorised Participants:</u> Application for subscription/redemption of Edelweiss BSE Top 10 Bank ETF units can be made directly with the AMC in Creation Unit Size at NAV based prices in exchange of Portfolio Deposit and Cash Component. <u>Large Investors:</u> Application for subscription/redemption of Edelweiss BSE Top 10 Bank ETF units can be made directly with the AMC in Creation Unit Size pursuant to minimum requirement of Rs. 25 crores at NAV based prices by portfolio deposit/ payment of requisite Cash as determined by the AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter / Transfer Cheque of a bank where the Scheme has a collection account. <u>All direct transactions in units of the Scheme by MM's or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</u> <u>Other investors</u> (including Authorised Participants, Large Investors and Regulated Entities): Units of Edelweiss BSE Top 10 Bank ETF can be subscribed/redeemed (in lots of 1 Unit) during the trading hours on all trading days on the NSE & BSE on which the units are listed. <i>Note: Allotment of units will be done after deduction of applicable stamp duty and transaction, if any</i>
XIII	Minimum Additional Purchase Amount	On Continuous basis: <u>Authorised Participants:</u> Application for subscription of Edelweiss BSE Top 10 Bank ETF units directly with the Fund in Creation Unit Size at NAV based prices in exchange of Portfolio Deposit and Cash Component. <u>Large Investors:</u> Application for subscription of Edelweiss BSE Top 10 Bank ETF units directly with the Fund in Creation Unit Size pursuant to minimum requirement of 25 crore at NAV based prices by portfolio deposit / payment of requisite Cash as determined by the AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter / Transfer Cheque of a bank where the Scheme has a collection account. <u>All direct transactions in units of the Scheme by MM's or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</u> <u>Other investors:</u> (including Authorised Participants, Large Investors and Regulated Entities): Units of Edelweiss BSE Top 10 Bank ETF can be subscribed (in lots of 1 Unit) during the trading hours on all trading days on the NSE & BSE on which the units are listed.

		Note: Allotment of units will be done after deduction of applicable stamp duty and transaction, if any.
XIV	Minimum Redemption/switch out amount	Authorised Participants: Application for redemption of Edelweiss BSE Top 10 Bank ETF units directly with the Fund in Creation Unit Size at NAV based prices. Large Investors: Application for redemption of Edelweiss BSE Top 10 Bank ETF units directly with the Fund in Creation Unit Size pursuant to minimum requirement of 25 crore at NAV based prices. <u>All direct transactions in units of the Scheme by MM's or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.</u> Other investors: (including Authorised Participants, Large Investors and Regulated Entities): Units of Edelweiss BSE Top 10 Bank ETF can be redeemed (in lots of 1 Unit) during the trading hours on all trading days on the NSE & BSE on which the units are listed.
XV	New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	NFO opens on: July 23, 2026. NFO closes on: July 30, 2026. The Scheme, when offered for subscription, would be open for such a number of days (not exceeding 15 days) as may be decided by the AMC. Further, the NFO will remain open for subscription for a minimum period of 3 working days in line with clause 1.7. SEBI Master Circular of Mutual Fund dated March 20, 2026. Any modification to the New Fund Offer Period shall be published through notice on AMC website (www.edelweissmf.com).
XVI	New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Offer for Sale of Units at 1/1000th value of the BSE Top 10 Bank Index as on the date of allotment for applications received during the New Fund Offer ("NFO") period.
XVII	Segregated portfolio/side pocketing disclosure	The AMC has a written down policy on Creation of segregated portfolio which is approved by the Trustees. Creation of segregated portfolio shall be subject to guidelines specified by SEBI from time to time. Creation of segregated portfolio is optional and is at the discretion of the of the AMC. For details, kindly refer SAI.

XVIII	Swing pricing disclosure	Not Applicable.
XIX	Stock lending/short selling	The Scheme shall not deploy more than 20% of its net assets in stock lending and not more than 5% of the net assets of the Scheme will be deployed in Stock lending to any single intermediary. The scheme will not engage in short selling in line with extant Regulations. For details, kindly refer SAI.
XX	How to Apply and other details	Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or RTA or Distributors or can be downloaded from our website (www.edelweissmf.com). The list of the OPA / ISC are available on our website (Our Locations - Edelweiss Mutual Fund India Branches) as well. Investors intending to trade in Units of the Schemes, through the exchange platform will be required to provide demat account details in the application form. The application forms for subscriptions/redemptions (applicable for Market Makers /Large Investors) should be submitted at any of the ISCs/Official Points of Acceptance of the AMC. For further details, refer section II.
XXI	Investor services	Contact details for general service requests: Investors can enquire about NAVs, Unit holdings, valuation, IDCWs, etc or lodge any service request including change in the name, address, designated bank account number and bank branch, loss of Account Statement / Unit certificates, etc. to M/s. KFin Technologies Limited - UNIT Edelweiss Mutual Fund, Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial, District, Nanakramguda, Serilingampally, Hyderabad – 500 008, Tel no: 040-67161500 or can also call us at our toll free number 1800 425 0090 (MTNL/BSNL) and non toll free number +91 40 23001181 for others and investors outside India. The Toll Free Number and the Non-Toll Free Number will be available between 9.00 am to 7.00 pm from Monday to Saturday. Contact details for complaint resolution: Unit holder's grievances should be addressed to Investor Services Centres (ISC's) at the EAML branch offices, or KFin Technologies Ltd (KCL) Investor Service Centres. All grievances will then be forwarded to the Registrar, if required, for necessary action. The complaints will be monitored /followed up with the Registrar to ensure timely redressal. Investors can also address their queries/grievances to Mr. Abdulla Chaudhari, Head – Investor Services, at Edelweiss House, Off. C.S.T Road, Kalina, Mumbai 400098. Contact Details:

		Tel. No. (022) 4097 9737 Fax no. (022) 4097 9878 E-mail id: EMFHelp@edelweissmf.com
XXII	Specific attribute of the scheme	Not Applicable.
XXIII	Special product/facility available during the NFO and on ongoing basis	Stock Exchange Infrastructure Facility: During NFO of the Scheme the AMC may make available facility to investors to subscribe to the Units of the Scheme through Mutual Fund Services System (MFSS) of the National Stock Exchange of India Ltd. (NSE) and through BSE Stock Exchange Platform for Allotment and Repurchase of Mutual Funds (BSE StAR MF System) of BSE Limited or any other stock exchange as decided by the Company from time to time for Allotment. For more information on this facility, please refer to SAI. Switching Options: Unit holders having the Demat Account will be able to invest in the NFO of the Scheme by switching part or all of their unit holdings in physical mode held in the respective plan(s) / option(s) of the existing scheme(s) established by the Mutual Fund. Application for switch of units from existing schemes to the Scheme(s) will be accepted upto 3.00 p.m. on the last day of the NFO. This option will be useful to unit holders who wish to alter the allocation of their investment among the scheme(s) of the Mutual Fund (subject to completion of lock-in period, if any, of the units of the scheme(s) from where the units are being switched) in order to meet their changed investment needs. The switch will be effected by way of a redemption of units from the scheme and a reinvestment of the redemption proceeds in the Scheme and accordingly, to be effective, the switch must comply with the redemption rules of the scheme and the issue rules of the respective Scheme(s) (e.g. as to the minimum number of units that may be redeemed or issued, exit load etc). The price at which the units will be switched-out of the scheme will be based on the redemption price and the proceeds will be invested in NFO Scheme.
XXIV	Weblink	Weblink for TER for last 6 months and Daily TER: Statutory - Disclosure Documents Edelweiss Mutual Fund Weblink for scheme factsheet: https://www.edelweissmf.com/downloads/factsheets
XXV	Creation Unit Size	‘Creation unit’ is a fixed number of Edelweiss BSE Top 10 Bank ETF units that can be created or redeemed directly with the AMC by Authorized Participants / Market Makers or Large Investors. As per para 4.5.2. of SEBI Master Circular dated March 20, 2026 for Mutual Funds minimum amount for direct creation & redemption of units with

	AMC is Rs. 25 Cr. and in multiples of creation unit size over and above 25 Cr. However, this limit is not applicable for Market Maker who can create or redeem in multiples of creation unit with the AMC. Portfolio Deposit: Portfolio Deposit consists of pre-defined basket of securities that represent the underlying index and announced by AMC from time to time. Cash Component: Cash component represents the difference between the applicable net asset value of a creation unit and the market value of the Portfolio deposit. Creation & redemption of units in the scheme is done after full sighting of cash/units in scheme account. Proposed Creation Unit size for Edelweiss BSE Top 10 Bank ETF is 65,000 units. The fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments A sample calculation of creation unit is as below: <table><tr><td>NAV/unit (INR)</td><td>15.99</td></tr><tr><td>No. of units</td><td>65,000</td></tr><tr><td>Portfolio amount (INR)</td><td>1,039,267</td></tr><tr><td>Cash component</td><td>1,874</td></tr><tr><td>Creation amount (INR)</td><td>1,037,393</td></tr></table> The Cash component is the difference between NAV of creation unit and the market value of underlying portfolio. The cash component represents accrued dividends, accrued annual charges including management charges and residual fees in the scheme. Details pertaining to portfolio and cash component for creation unit will vary from time to time and will be decided and announced by the AMC on its website on a daily basis. Note: Cash component is either paid to investors or received from investors at time of creation or redemption of units. Following are the circumstances for cash component: <u>If cash component for the day is positive:</u> 1. Investor pays to AMC for creation of units 2. AMC pays to investor for redemption of units <u>If cash component for the day is negative:</u> 1. AMC pays to investor for creation of units 2. Investor pays to AMC for redemption of units	NAV/unit (INR)	15.99	No. of units	65,000	Portfolio amount (INR)	1,039,267	Cash component	1,874	Creation amount (INR)	1,037,393
NAV/unit (INR)	15.99										
No. of units	65,000										
Portfolio amount (INR)	1,039,267										
Cash component	1,874										
Creation amount (INR)	1,037,393										

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

A Due Diligence Certificate, duly signed by the Chief Executive Officer of Edelweiss Asset Management Limited, has been submitted to SEBI, which reads as follows:

DUE DILIGENCE CERTIFICATE

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 2026 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 2026 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that the approved Scheme is a new product offered by Edelweiss Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date: July 17, 2026

Place: Mumbai

Sd/-

Name: Radhika Gupta

Designation: Managing Director & CEO

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances the asset allocation pattern will be:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Securities covered by BSE Top 10 Bank Index	95%	100%
Money Market Instruments#, cash and cash equivalent and/or units of Liquid scheme	0%	5%

Money Market instruments include commercial papers, commercial bills, treasury bills, Tri-party repo, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

- The cumulative gross exposure through equity, debt and derivative positions will not exceed 100% of the net assets of the Scheme, in line with clause 13.18.1. of the SEBI Master circular of Mutual Fund dated March 20, 2026.
- However, cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. SEBI vide letter dated November 3, 2021 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities.
- In accordance with 4.3. of SEBI Master Circular of Mutual Fund dated March 20, 2026, the underlying index shall comply with the portfolio concentration norms as prescribed.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. No.	Type of Instrument	Percentage of exposure	Circular references*
1.	Securities Lending	The Scheme shall not deploy more than 20% of its net assets in stock lending and not more than 5% of the net assets of the Scheme will be deployed in Stock lending to any single intermediary.	13.6 of SEBI Master Circular dated March 20, 2026 for Mutual Funds.
2.	Equity Derivatives for non-hedging purposes.	20% of the equity net assets of the Scheme. **	13.15 of SEBI Master Circular dated March 20, 2026 for Mutual Funds.
3.	Investment in other schemes managed by the AMC or in the schemes of any other mutual fund.	Not more than 5% of the Net Asset Value of the Mutual Fund, provided it is in conformity with the investment objectives of the Scheme.	13.14 of SEBI Master Circular dated March 20, 2026 for Mutual Funds.
4.	Investment in Tri-party Repo before the closure of NFO.	Yes, in accordance with SEBI Guidelines.	Clause 1.7.3. of the SEBI Master Circular dated March 20, 2026 for Mutual Fund – The scheme may deploy the NFO proceeds in Triparty Repo on G-sec or T-bills before the closure of

Sr. No.	Type of Instrument	Percentage of exposure	Circular references*
			NFO period. The appreciation received from investment in Triparty Repo shall be passed on to investors. In case if the scheme is not able to garner the minimum subscription amount during the NFO period the interest earned upon investment of NFO proceeds in Tri-party Repo shall be returned to investors, in proportion of their investments, along-with the refund of the subscription amount. The AMC shall not charge any investment management and advisory fees on funds deployed in Tri-party Repo during the NFO period.
5.	Short Term Deposits	Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to paragraph 13.7. of the Master Circular for Mutual Funds dated March 20, 2026, as amended from time to time.	Paragraph 13.7 of the Master Circular for Mutual Funds dated March 20, 2026 for Mutual Funds.
6.	Securitized Debt	The Scheme shall not invest in the said security	-
7.	ADR/GDR/Overseas Securities	The Scheme shall not invest in the said security	-
8.	REITs and InVITs	The Scheme shall not invest in the said security	-
9.	AT1 and AT2 Bonds	The Scheme shall not invest in the said security	-
10.	Debt derivative exposure is only for hedging purposes.	The Scheme shall not invest in the said security	-
11.	Structured Obligations / Credit Enhancements.	The Scheme shall not invest in the said security	-
12.	Credit default swaps (CDS).	The Scheme shall not invest in the said security	-
13.	Unrated debt instruments	The Scheme shall not invest in the said security	-
14.	Short Selling	The Scheme shall not invest in the said security	-

****The Scheme may take an exposure to equity derivatives of constituents of the underlying index for short duration when securities of the index are unavailable, insufficient or for rebalancing at the time of change in index or in case of corporate actions, as permitted subject to rebalancing within 7 calendar days (or as specified by SEBI from time to time). The exposure of the scheme in equity derivative instruments shall be up to 20% (for non-hedging) of the equity portfolio of the scheme.**

Due to market conditions, the AMC may invest beyond the range set out in the asset allocation. Such deviations shall normally be for short term and defensive considerations as per clause 1.9.1 (b) of SEBI Master Circular dated March 20, 2026 for Mutual Funds, and the fund manager will rebalance the portfolio within 7 calendar days from the date of deviation.

Change In Investment Pattern:

The Scheme, out of the funds allocated shall invest in securities covered by BSE Top 10 Bank Total Return Index and shall invest in money market instruments, cash & cash equivalents and/or units of liquid schemes only to the extent necessary to meet the liquidity requirements for honoring repurchase / redemptions / expenses. In view of the nature of the Scheme, the asset allocation pattern as indicated above may not change, except in line with the changes made in regulation 22(9) (c) of SEBI (Mutual Fund) Regulations, 2026 from time to time.

Subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be affected only in accordance with the provisions of sub regulation 22(9) (c) of the SEBI (Mutual Fund) Regulations, 2026, as detailed later in this document.

Portfolio Rebalancing:

In accordance with 4.4.5 (i) of the SEBI Master Circular of Mutual Fund dated March 20, 2026, of Mutual Fund, in case of change in constituents of the index due to periodic review, the portfolio will be rebalanced within 7 calendar days. Any transactions undertaken in the scheme portfolio in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

B. WHERE WILL THE SCHEME INVEST?

The Scheme shall invest in any of the following securities:

1. Equity and Equity related instruments.
2. Money Market Instruments.
3. Derivative Instruments.
4. Investments in the Schemes of AMC or in the schemes of any other mutual fund.

i. Equity and Equity related instruments:

The Scheme shall invest in stocks which are constituents of the underlying Index viz. BSE Top 10 Bank Total Return Index, in the same proportion as the Index.

ii. Money Market Instruments.

Money market instruments which includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time; to meet the liquidity requirements.

iii. Derivative Instruments.

The Scheme may invest in Derivative Instruments to the extent permitted under paragraph 13.15. of the Master Circular dated March 20, 2026 of Mutual Funds, on 'Trading by Mutual Funds on Exchange Traded Derivatives' as amended from time to time. Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of derivatives requires an understanding not only of the underlying instrument but also of the derivative instruments itself. The Scheme may use derivative instruments such as index futures and options, stock futures and options contracts, warrants, convertible securities, swap or forward rate agreements or any other derivative instruments that are permissible or may be permissible in future under applicable regulations and such investments shall be in accordance with the investment objective of the Scheme.

iv. Investments in the Schemes of AMC or in the schemes of any other mutual fund.

The Scheme may invest in units of money market/liquid Schemes managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity with the investment objectives of the Scheme and in terms of the prevailing SEBI Regulations. As per SEBI Regulations, no Investment Management fees will be charged for such investments and the aggregate inter Scheme investment made by all Schemes in the schemes of the Mutual Fund shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Please refer **Section II** of the document for further details for each instrument.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme will track the BSE Top 10 Bank Index and will follow a passive or indexing approach to seek to achieve its investment objective. Unlike other funds, the scheme will not try to outperform its benchmark and will not seek temporary defensive positions when the market declines or appears overvalued. The AMC does not make any judgments about the investment merit of a particular stock or a particular industry segment nor will it attempt to apply any economic, financial or market analysis. Since the scheme is an exchange traded fund, the scheme will only invest in the securities constituting the underlying index.

In case of Money Market securities, the scheme aims to identify securities which offer optimal level of yields/returns, considering risk-reward ratio.

The scheme may take exposure to derivative instruments on the underlying index (stock/ index futures) up to 20% of the Net Assets. Derivatives shall mean derivatives instruments as permitted by SEBI, including derivative exposure in accordance with SEBI Master Circular on Mutual Fund dated March 20, 2026, and such other amendments issued by SEBI from time to time. The Scheme may take an exposure to equity derivatives of constituents of the underlying Basket when securities of the Basket are unavailable, insufficient or for rebalancing at the time of change in Basket or in case of corporate actions, for a short period of time, subject to derivative limits. Such exposure to derivatives will be rebalanced within seven calendar days. The Scheme may use derivative instruments such as stock/index futures and stock/index options contracts, swap agreements or any other derivative instruments that are permissible or may be permissible in future under applicable regulations and such investments shall be in accordance with the investment objective of the Scheme. Derivative limit subject to limit of 20% of net assets.

PORTFOLIO TURNOVER

The Scheme is an open-ended Exchange Traded Fund, and it is expected that there may be a number of

subscriptions and repurchases on a daily basis through Stock Exchange(s) or Market Makers and Large Investors. Generally, turnover will depend upon the extent of purchase and redemption of units and the need to rebalance the portfolio on account of changes in the composition, if any. However, it will be the endeavor of the Fund Manager to maintain an optimal portfolio turnover rate commensurate with the investment objective of the Scheme and the purchase/ redemption transactions on an ongoing basis in the Scheme.

TRACKING ERROR & TRACKING DIFFERENCE

Tracking Error and Tracking difference is to measure divergence of the performance (return) of the Fund's portfolio from that of the Underlying Index. Tracking error / Tracking difference are inherent in any index fund and such errors may cause schemes to generate returns which are not in line with the performance of the BSE Top 10 Bank Total Return Index or one or more securities covered by / included in the BSE Top 10 Bank Total Return Index. That said, the risk parameters of the portfolio of the Scheme and underlying index would be similar. Tracking Error / Tracking Difference may arise from a variety of factors including but not limited to:

1. Any delay in the purchase or sale of shares due to illiquidity in the market, settlement and realisation of sales proceeds, delay in credit of securities or in receipt and consequent reinvestment of dividends, etc.
2. The index reflects the prices of securities at a point in time, which is the price at close of business day on BSE Limited (BSE). The scheme, however, may trade the securities at different points in time during the trading session and therefore the prices at which the scheme trades may not be identical to the closing price of each scrip on that day on the BSE.

In addition, the scheme may opt to trade the same securities on different exchanges due to price or liquidity factors, which may also result in traded prices being at variance from BSE closing prices.

3. The potential of trades to fail may result in the scheme not having acquired the security at the price necessary to mirror the index.
4. Transaction and other expenses, such as but not limited to brokerage, custody, trustee and investment management fees.
5. Being an open-ended scheme, the scheme may hold appropriate levels of cash or cash equivalents to meet on going redemptions.
6. The scheme may not be able to acquire or sell the desired number of securities due to conditions prevailing in the securities market, such as, but not restricted to circuit filters in the securities, liquidity and volatility in security prices.
7. Due to the reasons mentioned above and other reasons that may arise, it is expected that the scheme may have a tracking error not to exceed by of 2% per annum from its Benchmarks.
8. However, it needs to be clearly understood that this is just an indicative range and that the actual tracking error can be higher or lower than the range given.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The performance of the scheme will be benchmarked against the BSE Top 10 Bank Total Return Index.

The AMC/Trustee reserves the right to change the benchmark for evaluation of the performance of the Scheme from time to time, subject to SEBI Regulations and other prevailing guidelines if any.

Justification for use of benchmark:

The benchmark has been selected based on internal assessment because the scheme is a passively managed ETF which will aim to track the performance of BSE Top 10 Bank Total Return Index and it would invest in securities which are constituents of the BSE Top 10 Bank Total Return Index, in the same proportion as the index.

E. WHO MANAGES THE SCHEME?

Name of Fund Manager	Age & Qualifications	Previous Experience	Managing Scheme Since	Other Funds Managed
Mr. Bhavesh Jain	40 years Master's in management studies (Finance) from the Mumbai University.	Mr. Bhavesh Jain has a total work experience of over 18 years in the equity market segment. He has been associated with the AMC for over 11 years. Currently, he is co-head for hybrid and solution funds and manages various schemes of AMC and is a key person. He was previously associated with Edelweiss Securities Limited as SGX Nifty Arbitrage Trader.	Not applicable, as the scheme is a new scheme.	1. Edelweiss Equity Savings Fund 2. Edelweiss Aggressive Hybrid Fund 3. Edelweiss Arbitrage Fund 4. Edelweiss Balanced Advantage Fund 5. Edelweiss MSCI India Domestic & World Healthcare 45 Index Fund 6. Edelweiss Nifty 50 Index Fund 7. Edelweiss ASEAN Equity Offshore Fund 8. Edelweiss Greater China Equity Off-Shore Fund 9. Edelweiss US Technology Equity Fund of Fund 10. Edelweiss Emerging Markets Opportunities Equity Offshore Fund 11. Edelweiss Europe Dynamic Equity Offshore Fund 12. Edelweiss US Value Equity Offshore Fund 13. Edelweiss Large Cap Fund 14. Edelweiss Recently Listed IPO Fund 15. Edelweiss Nifty Smallcap 250 Index Fund 16. Edelweiss Gold and Silver ETF FOF 17. Edelweiss Nifty Midcap150 Momentum 50 Index Fund 18. Edelweiss Nifty Next 50 Index Fund 19. Edelweiss Multi Asset Allocation Fund 20. Edelweiss Nifty Large Mid Cap 250 Index Fund. 21. Edelweiss Nifty 100 Quality 30 Index Fund. 22. Edelweiss Business Cycle Fund. 23. Edelweiss Nifty Bank ETF 24. Edelweiss BSE Capital Markets & Insurance ETF 25. Edelweiss Nifty Midcap150 Momentum 50 Index Fund 26. Edelweiss Nifty500 Multicap Momentum Quality 50 ETF 27. Edelweiss Nifty Alpha Low Volatility 30 Index Fund 28. Edelweiss Nifty LargeMidcap 250 ETF 29. Edelweiss Income Plus Arbitrage Omni Fund of Fund

				30. Edelweiss Multi Asset Omni Fund of Fund 31. Edelweiss BSE Internet Economy Index Fund 32. Edelweiss Nifty LargeMidcap250 Plus 8-13 yr G- 33. Edelweiss Silver ETF Fund of Fund 34. Edelweiss Gold ETF Fund of Fund 35. Edelweiss BSE Sensex ETF 36. Edelweiss Nifty Next 50 ETF
Ms. Manasi Jalgaonkar - Asst. Fund Manager	Age; 35 PGDM in Finance from NMIMS and a Bachelor of Management Studies from S.K. Somaiya College	Ms. Manasi Subhash Jalgaonkar has experience over a decade in asset management, she joined Edelweiss Asset Management Company in April 2022 as Assistant Fund Manager. She works closely with fund managers to deliver investment insights, with responsibilities spanning fund attribution, peer analysis, IPO research support, compliance coordination, index fund rebalancing, and proxy voting. Prior to this, she was associated with ICICI Prudential	Not applicable, as the scheme is a new scheme	1. Edelweiss Nifty 50 Index Fund 2. Edelweiss Nifty Next 50 Index Fund 3. Edelweiss Nifty 100 Quality 30 Index Fund 4. Edelweiss Nifty Large Mid Cap 250 Index Fund 5. Edelweiss Nifty Alpha Low Volatility 30 Index Fund 6. Edelweiss Nifty Midcap150 Momentum 50 Index Fund 7. Edelweiss Nifty Smallcap 250 Index Fund 8. Edelweiss Nifty 500 Multi Cap Momentum Quality 50 Index Fund 9. Edelweiss BSE Internet Economy Index Fund 10. Edelweiss MSCI India Domestic & World Healthcare 45 Index Fund 11. Edelweiss BSE Sensex ETF 12. Edelweiss Nifty 50 ETF 13. Edelweiss Nifty LargeMidcap 250 ETF 14. Edelweiss Nifty 500 Multi Cap Momentum Quality 50 ETF 15. Edelweiss Nifty Bank ETF 16. Edelweiss BSE Capital Markets & Insurance ETF

		AMC, PGIM Mutual Fund, and CMC Ltd, where she gained extensive experience in investment operations, compliance, data management, and cross-functional coordination.		
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F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

1. Edelweiss Nifty Bank ETF
2. Edelweiss BSE Capital Markets & Insurance ETF
3. Edelweiss Nifty500 Multicap Momentum Quality 50 ETF
4. Edelweiss Nifty LargeMidcap 250 ETF
5. Edelweiss Nifty 1D Rate Liquid ETF
6. Edelweiss Nifty 50 ETF
7. Edelweiss BSE Sensex ETF
8. Edelweiss Nifty Next 50 ETF

For detailed comparative table please refer the website:

https://www.edelweissmf.com/Files/SID%20/%20KIM%20/%20SAI%20related%20Disclosure/Published/Scheme%20Differentiation_02072024_025755_PM.pdf

G. HOW HAS THE SCHEME PERFORMED?

This scheme is a new scheme and does not have any performance track record.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- i. Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors) – **Not applicable since the scheme is a new scheme.**
- ii. Name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme – **Not applicable since the scheme is a new scheme.**
- iii. Portfolio Disclosure – **Since the Scheme is a new Scheme, portfolio disclosures are not available.**
- iv. Portfolio Turnover Rate - **Not applicable since the scheme is a new scheme.**

v. Aggregate investment in the Scheme by –

Not applicable since the scheme is a new scheme.

For disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI - Not applicable since the scheme is a new scheme.

vi. Investments of AMC in the Scheme -

Subject to the SEBI Regulations the AMC may invest, either directly or indirectly, in the Scheme during the on-going offer period. However, the AMC shall not charge any investment management and advisory services fee on such investments in a Scheme.

Functional website link to the respective addendums to the SID after the last update of SID – Not Applicable since the scheme is a new scheme.

Further, as per clause sub-regulation (3 (a)) of Regulation 22 of SEBI (Mutual Funds) Regulations, 2026 read along with clause 7.13 of the Master Circular for Mutual Funds dated March 20, 2026 on alignment of interest of AMC with the unit holders of Mutual Fund, the AMC will invest in the Scheme based on the risk-o-meter. Please visit website [https://www.edelweissmf.com/statutory #other Disclosure \(Investment by AMCs in each of their Mutual Fund Scheme\(s\)\)](https://www.edelweissmf.com/statutory#other%20Disclosure%20(Investment%20by%20AMCs%20in%20each%20of%20their%20Mutual%20Fund%20Scheme(s))). This requirement is not applicable for ETFs/ Index Funds.

Timelines for deployment of funds collected in NFO. As per clause 7.24.1 of SEBI Master circular, the AMC shall aim to deploy the funds garnered during the NFO within 30 business days from the date of allotment of units. In an exceptional case, if the AMC is not able to deploy the funds within 30 business days as per the scheme's asset allocation, reasons in writing, including details of efforts made to deploy the funds, will be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay in deployment, may extend the timeline by 30 business days. Further, in case the funds are not deployed within the aforementioned mandated plus extended timelines, the AMC shall comply with the prescribed restrictions, the reporting and disclosure requirements as prescribed.

Part III- OTHER DETAILS

A. COMPUTATION OF NAV

The NAV shall be calculated in accordance with the following formula, or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of the Scheme's Investments} + \text{Receivables} + \text{Accrued Income} + \text{Other Assets} - \text{Accrued Expenses} - \text{Payables} - \text{Other Liabilities}}{\text{Number of Units Outstandings}}$$

The NAV of the Scheme will be calculated and declared upto Four decimal places & the fourth decimal will be rounded off higher to the next digit if the fifth decimal is or more than 5 i.e., if the NAV is Rs. 10.45347 it will be rounded off to Rs. 10.4535.

Illustration of NAV:

If the net assets of the Scheme, after considering applicable expenses, are Rs.10,45,34,745.34 and units outstanding are 10,00,0000, then the NAV per unit will be computed as follows: $10,45,34,745.34 / 100,00,000 = \text{Rs. } 10.4535$ per unit (rounded off to four decimals).

The Mutual Fund will ensure that the repurchase price will not be lower than 97% of the Applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, procedure in case of delay in disclosure of NAV etc. refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees, marketing and advertising, registrar expenses, printing and stationery, bank charges etc. In accordance with the provisions of SEBI Circular, no New Fund Offer Expenses will be charged to the Scheme. The NFO expenses for launch of scheme will be borne by the AMC.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The total expenses may be more or less than as specified in the table below. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund. In case of any change in the expense ratio, the Mutual Fund would update the same on the website at least three business days prior to the effective date of the change. The requirement for disclosing such change would be subject to clause 13.1. of SEBI Master Circular dated March 20, 2026 of Mutual Fund.

As per Regulation 67 of SEBI (MF) Regulations, 2026, the total of all expenses charged to the investors of the scheme, shall be total of expense charged within the base limit specified under sub-regulation 7 of regulation 66, brokerage cost permitted under sub regulation 9 of regulation 66, transaction cost incurred for the purpose of execution of trade as referred under sub-regulation 10 of regulation 66, and statutory levies.

Base Expense Ratio (BER): The AMC has estimated that upto 0.90% of the daily net assets of the scheme will be charged to the scheme as expenses.

Any expenditure in excess of the base limits specified above shall be borne by the asset management company or the trustees or sponsors. If any expense of the scheme is borne by asset management company or by the trustee or sponsors, the same shall be done only after the investment and advisory fees charged to the scheme, if any, is fully reversed.

Total Expense Ratio for the Scheme:

Expense Head	% of daily Net Assets (Estimated p.a.)
Investment Management and Advisory Fees	Up to 0.90%
Audit fees/fees and expenses of trustees	
Custodial fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost towards investor education & awareness	
Brokerage & transaction cost pertaining to distribution of units	
Cost of statutory advertisements	
Other Expenses (to be specified as per Reg 66 of SEBI MF Regulations)	
Maximum Base Expenses Ratio (BER) permissible under Regulation 66	Upto 0.90%

Brokerage Cost:

A scheme may charge expense incurred towards brokerage, for the purpose of execution of trade, over and above the base expense ratio subject to a maximum of 0.06 per cent of trade value in case of cash market transactions and 0.02 per cent of trade value in case of derivatives transactions. Expense charged towards brokerage, over and above the specified limit, shall be part of the base expense ratio limit specified above.

Transaction Cost:

A scheme may charge transaction cost incurred for the purpose of execution of a trade i.e. regulatory levies and any other expenses charged by the stock exchanges, clearing corporation, and clearing house, as applicable. Such transaction costs shall not form part of the base expense ratio.

Statutory Levy:

A scheme may charge statutory levies applicable, if any like GST etc.

Any expense other than those specified in sub-regulation (4), sub-regulation (5), sub regulation (6), sub-regulation (9) and sub-regulation (10), as mentioned above, shall not be charged to the scheme and shall be borne by the AMC or trustee or sponsors.

Investor Education and Awareness initiatives: As per clause 11.9.1 of the SEBI Master Circular dated March 20, 2026, the AMC shall annually set apart at least 1 basis points p.a. (i.e. 0.01% p.a.) on daily net assets of the Investment strategy within the limits of total expenses prescribed under Regulation 66 of SEBI (MF) Regulations for investor education and awareness initiatives undertaken by the Fund.

No charges other than the base expense ratio, brokerage cost, transaction cost, statutory levy and exit load including levies as may be specified by the SEBI, shall be charged to the investors.

The AMC may incur expenses on behalf of the Scheme which will be reimbursed on actual basis to the AMC to the extent such expenses are permissible & are within the prescribed SEBI limit.

Any change in the current expense ratios will be updated on the website viz. www.edelweissmf.com and the same will be communicated to the investor via SMS / e-mail 3 working days prior to the effective date of change.

Illustration of impact of expense ratio on scheme's returns:

An illustration providing the impact of expense ratio on scheme return is provided below:

Particulars	
Amount Invested at the beginning of the year	10,000
Income on Investment(assumed rate 8.00% p.a.)	800
Expenses charged to the scheme (assumed expense ratio @0.60 %)	64.8
Returns after Expenses at the end of the Year	735.20

TER for the Segregated Portfolio, please refer SAI.

D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, investors may refer the website of the AMC www.edelweissmf.com or call at 1800 425 0090 (MTNL/BSNL) and non-toll-free number +91 40 23001181 or may contact their distributor.

Applicable Load Structure:

Type of Load	Load chargeable (as %age of NAV)
Exit	NIL

There will be no exit load for units sold through the secondary market on the NSE & BSE. Investors shall note that the brokerage on sales of the units of the scheme on the stock exchanges shall be borne by the investors.

The Authorised Participant(s)/Investor(s) can redeem units directly with the Fund/the AMC in Creation size. Currently there is no exit load applicable for the said transactions.

Investors may note that the Trustee has the right to modify the existing load structure, subject to a maximum as prescribed under the SEBI (MF) Regulations. Any imposition or enhancement in the load shall be applicable on prospective investments only. At the time of changing the load structure, the AMC shall consider the following measures to avoid complaints from investors about investment in the schemes without knowing the loads:

- (i) Addendum detailing the changes will be attached to the SID and Key Information Memorandum (KIM). The addendum shall be circulated to all the distributors/brokers so that the same can be attached to SID and KIM already in stock.
- (ii) Arrangements will be made to display the addendum to the SID in the form of a notice in all the ISCs/offices of the AMC/Registrar.

Investors are advised to contact any of the Investor Service Centres or the AMC to know the latest position on Exit Load structure prior to investing in the Scheme.

Section II

I. Introduction

A. Definitions/interpretation

For detailed description please refer -

https://www.edelweissmf.com/Files/SID%20/%20KIM%20/%20SAI%20related%20Disclosure/Published/Definition_05072024_102609_AM.pdf

B. Risk factors

Scheme Specific Risk Factors

The performance of the Scheme may be affected by changes in Government policies, general levels of interest rates and risks associated with trading volumes, liquidity and settlement systems, etc. Some of the Risks are listed below:

1. Risk Factors Associated with Equity & Equity related instruments

The value of the Scheme's investments may be affected generally by factors affecting securities markets, such as price and volume volatility in the capital markets, etc. Settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme.

- **Market Risk:** Changes in economic conditions, such as recessions or booms, can impact stock prices. Equities can experience significant price fluctuations and volatility in the short term due to market conditions, economic events, or investor sentiment. Broader events like financial crises or natural disasters can also affect equity markets
- **Company-Specific Risk:** Factors related to a company's operations, management decisions, or competitive position can affect stock performance. Companies with high levels of debt or poor financial health may face difficulties that can impact their stock value. Unexpected events such as management changes, regulatory fines, or product recalls can impact stock prices.
- **Liquidity Risk:** Stocks with low trading volumes can be harder to buy or sell without affecting the stock price significantly. In times of market stress, liquidity can dry up, making it harder to execute trades at desired prices.
- **Political and Regulatory Risk:** Changes in government policies, regulations, or taxation can impact corporate profits and stock values. Political instability, conflicts, or trade disputes can affect global markets and individual stocks.

2. Risk factors associated with investing in Money Market Instruments:

Edelweiss BSE Top 10 Bank ETF will invest not less than 95% of its corpus in the securities representing the BSE Top 10 Bank Total Return Index as this Scheme endeavors to earn returns that correspond to the total returns represented by the BSE Top 10 Bank Total Return Index. The Scheme will have insignificant cash or debt/money market investments. Therefore, the scheme is not significantly susceptible to risks associated with debt/money markets. Risks associated with debt /money market instruments are as under:

- **Interest rate Risk:** Price of a fixed income instrument generally falls when the interest rates move up and vice-versa. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.
- **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.
- **Credit risk or default Risk:** Credit risk is the risk that the issuer of a debenture/ bond or a money market instrument may default on interest and/or principal payment obligations. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest. Corporate bonds carry a higher amount of credit risk than Government Securities. Within corporate bonds also there are different levels of safety and a bond rated higher by a particular rating agency is safer than a bond rated lower by the same rating agency.
- **Liquidity & Settlement Risk:** The liquidity of a fixed income security may change, depending on market conditions leading to changes in the liquidity premium attached to the price of such securities. At the time of selling the security, the security can become illiquid, leading to loss in value of the portfolio. Different segments of the financial markets have different settlement cycle/periods and such settlement cycle/periods may be impacted by unforeseen circumstances, leading to Settlement Risk. This can adversely affect the ability of the Fund to swiftly execute trading strategies which can lead to adverse movements in NAV.
- **Reinvestment Risk:** Interest rates may vary from time to time. The rate at which intermediate cash flows are reinvested may differ from the original interest rates on the security, which can affect the total earnings from the security.
- **Prepayment Risk:** Certain fixed income securities give an issuer the right to call back its securities before their maturity date, in periods of declining interest rates. The possibility of such prepayment may force the fund to reinvest the proceeds of such investments in securities offering lower yields, resulting in lower interest income for the fund.
- **Market Risk:** Lower rated or unrated securities are more likely to react to developments affecting the market as they tend to be more sensitive to changes in economic conditions than higher rated securities

3. Risk Factors associated with the Scheme:

a. Thematic fund

- Heavy reliance on a single sector means that poor performance in that area can lead to substantial losses. If the sector faces challenges, the entire investment can suffer.
- Sectors can experience significant fluctuations due to economic cycles, regulatory changes, or market trends. This volatility can lead to dramatic swings in investment value. Also, some sectors may be more sensitive to economic conditions.
- Changes in government policies or regulations can disproportionately affect specific sectors.

- Investor sentiment can heavily influence sector performance. Any decline in demand for products or services can lead to decreased revenues.

b. Passive Investments:

As the scheme proposes to invest not less than 95% of the net assets in the securities of the benchmark Index, the Scheme will not be actively managed. The Scheme may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its underlying index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets. The Scheme's performance is directly tied to the Underlying Index. If the Underlying Index is dissolved, withdrawn, or not published for any reason, the Trustee may change the Scheme to track a different, suitable index or temporarily halt tracking the Underlying Index until it becomes available again. Unit holders will be notified of any such changes. During this transition, the investment strategy will be adjusted to reflect the new index, which may result in tracking errors.

c. Tracking Error and Tracking Difference Risk:

Tracking Error and Tracking difference is to measure divergence of the performance (return) of the Fund's portfolio from that of the Underlying Index. Tracking error / Tracking difference are inherent in any index fund and such errors may cause the schemes to generate returns which are not in line with the performance of the BSE Top 10 Bank Total Return Index or one or more securities covered by / included in the BSE Top 10 Bank Total Return Index. That said, the risk parameters of the portfolio of the Scheme and underlying index would be similar. Tracking Error / Tracking Difference may arise from a variety of factors including but not limited to:

1. Any delay in the purchase or sale of shares due to illiquidity in the market, settlement and realisation of sales proceeds, delay in credit of securities or in receipt and consequent reinvestment of dividends, etc.
2. The index reflects the prices of securities at a point in time, which is the price at close of business day on BSE Limited (BSE). The scheme, however, may trade the securities at different points in time during the trading session and therefore the prices at which the scheme trades may not be identical to the closing price of each scrip on that day on the BSE. In addition, the scheme may opt to trade the same securities on different exchanges due to price or liquidity factors, which may also result in traded prices being at variance from BSE closing prices.
3. The potential of trades to fail may result in the scheme not having acquired the security at the price necessary to mirror the index.
4. Transaction and other expenses, such as but not limited to brokerage, custody, trustee and investment management fees.
5. Being an open-ended scheme, the scheme may hold appropriate levels of cash or cash equivalents to meet on going redemptions.
6. The scheme may not be able to acquire or sell the desired number of securities due to conditions prevailing in the securities market, such as, but not restricted to circuit filters in the securities, liquidity and volatility in security prices.
7. Due to the reasons mentioned above and other reasons that may arise, it is expected that the scheme may have a tracking error not to exceeding 2% per annum from its Benchmarks.
8. However, it needs to be clearly understood that this is just an indicative range and that the actual tracking error can be higher or lower than the range given.

d. Operational risks:

1. There are risks associated with the day-to-day management of the fund, including errors in trading or valuation like safekeeping of ETF assets, cash reporting and deployment etc
2. Due to technical error, the reporting of NAV at frequent intervals on the website and exchange may be impacted.
3. Risk associated with the index provider's accuracy in maintaining and calculating the index. Errors or changes in the index methodology can impact ETF performance. Failure to update the same while rebalancing may also impact the performance and tracking error
4. Frequently rebalancing of the ETF's holdings to match the index, which can lead to transaction costs and potential market impact.
5. The units of the Scheme may trade at prices above or below their Net Asset Value (NAV). The NAV will change based on the market value of the Scheme's holdings. The trading prices of the units will vary in response to shifts in their NAV and market supply and demand. However, because units can be created and redeemed in creation units directly with the Fund, substantial discounts or premiums to the NAV are unlikely to last, as arbitrage opportunities are expected to address these imbalances.

4. Risk factors associated with Derivatives:

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the Fund Manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

The Fund may use derivatives instruments like equity futures & options, or other derivative instruments as permitted under the Regulations and Guidelines. The scheme will be using non-hedging strategy.

Common risk associated with Trading in derivatives:

- a. Exposure risk: An exposure to derivatives can lead to losses. Derivatives carry the risk of adverse changes in the market price.
- b. Illiquidity Risk i.e. risk that a derivative trade may not be executed or reversed quickly enough at a fair price, due to lack of liquidity in the market.
- c. Execution Risk - The prices which are seen on the screen need not be the same at which execution will take place.
- d. Mark to Market Risk - There could be a market to market loss that would arise and additional margin may need to be provided for the same.
- e. Basis Risk - In extraordinary circumstances, the Fund Manager may have to unwind positions before the expiry at a basis which may be higher than the initiation basis to meet redemptions. Premature unwinding of the position might result in the locked-in profits not getting realized.
- f. Tracking Error Risk - Corporate actions such as demergers might result in the weights of the index stocks to change. This might lead to a tracking error affecting the returns to a certain extent.

5. Risk Factors associated with Listing of units:

- a. Listing of units of the scheme on stock exchange does not necessarily guarantee liquidity and there can be no assurance that an active secondary market for the units will develop or be maintained.
- b. Trading in the units of the Scheme on the Exchange may be halted because of market conditions, including any halt in the operations of Depository Participants or for reasons that in view of the Exchange Authorities or SEBI, trading in the units is suspended and / or restricted. In addition, trading in units is subject to trading halts caused by extraordinary market volatility and pursuant to stock exchange rules of 'circuit filter'. There can be no assurance that the requirements of Stock Exchange necessary to maintain the listing of units of scheme will continue to be met or will remain unchanged.
- c. Further, the Scheme being listed on stock exchange, the investors wishing to redeem their units may do so through stock exchange at prevailing listed price on such Stock Exchange.
- d. Listing and trading of the units are undertaken on the Stock Exchanges within the rules, regulation and policy of the Stock Exchange and SEBI. Any change in trading rules, regulation and policy by the regulatory authority would have a bearing on the trading of the units of the Scheme and its prices.

6. Risks Associated with exposure in Tri-party Repo

Risk of exposure in the Tri-party Repo settlement Segment provided by CCIL emanates mainly on two counts –

- a. Risk of failure by a lender to meet its obligations to make funds available or by a borrower to accept funds by providing adequate security at the settlement of the original trade of lending and borrowing under Triparty Repo transaction.
- b. Risk of default by a borrower in repayment.

7. Risks Associated with segregated portfolio

- 1) Unit holder holding units of Segregated Portfolio may not able to liquidate their holdings till the recovery of money from the issuer.
- 2) Portfolio comprising of Segregated Portfolio may not realise any value or may have to be written down.
- 3) Listing of units of Segregated Portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

8. Risks associated with Securities Lending:

It may be noted that this activity would have the inherent probability of collateral value drastically falling in times of strong downward market trends, rendering the value of collateral inadequate until such time as that diminution in value is replenished by additional security. It is also possible that the borrowing party and/or the approved intermediary may suddenly suffer severe business setback and become unable to honor its commitments. This, along with a simultaneous fall in value of collateral would render potential loss to the Scheme. Besides, there is also be temporary illiquidity of the securities that are lent out and the scheme will not be able to sell such lent out securities until they are returned.

As with other modes of extensions of credit, there are risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the scheme and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary.

9. Risk associated with investment in other schemes managed by the AMC or in the schemes of any other mutual fund investing in mutual funds managed by either other AMCs or the same AMC:

Risk associated with investment in other schemes managed by the AMC or in the schemes of any other mutual fund investing in mutual funds managed by either other AMCs or the same AMC involves risks such as management risk, where poor investment decisions can lead to underperformance, and performance risk, as past results do not guarantee future returns. Conflicts of interest may arise when an AMC manages multiple funds, potentially impacting investment decisions. Liquidity risk exists if the underlying assets cannot be quickly sold at fair prices, and operational risks, like administrative errors, could disrupt the fund's functioning. Additionally, different investment strategies across AMCs may not align with an investor's goals or risk tolerance. Investors should carefully evaluate these risks and ensure the fund's strategy aligns with their financial objectives.

For further details please refer SAI.

C. RISK MANAGEMENT STRATEGIES

The Fund has designed a detailed process to identify, measure, monitor and manage the portfolio risk. The aim is not to eliminate the risk completely but to have a structured mechanism towards risk management thereby maximizing potential opportunities and minimize the adverse effects of risk. Few of the key risks identified are:

Risk associated with Equity and equity related instruments:

Risk & Description specific to the Scheme	Risk mitigants / Management Strategy
Market Risk The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets.	Market risk is a risk which is inherent to an equity scheme. Being a passively managed scheme, it will invest in the securities included in its Underlying Index.
Concentration risk Risk arising due to over exposure in few securities	Equity exposure to replicate Index. Index methodology includes stock limits.
Liquidity risk The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which it invests.	The fund will try to maintain a proper asset-liability match to ensure redemption payments are made on time and not affected by illiquidity of the underlying stocks.
Derivatives Risk Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is the possibility	The Scheme may invest in derivative for the purpose of portfolio balancing and other purposes as may be permitted under the Regulations. All derivatives trade will be done only on the exchange with guaranteed settlement. Exposure with respect to derivatives shall be in line with regulatory limits and

that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the “counter party”) to comply with the terms of the derivatives contract. Other risks in using derivatives include the risk of mis-pricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.	the limits specified in the SID. No OTC contracts will be entered into.
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Risk associated with Debt and money market instruments:

Risk & Description specific to the Scheme	Risk mitigants / Management Strategy
Market Risk Changes in interest rates may affect the Scheme’s Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	Fund Managers will periodically monitor the portfolio structure with respect to the existing interest rate scenario. Exposure to Debt and Money market instruments will be in the form of TREPs and other liquid assets to the extent permissible.
Liquidity risk The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is today characteristic of the Indian fixed income market.	The fund will endeavor to minimise liquidity risk by investing in securities having a liquid market. Exposure to Debt and Money market instruments will be in the form of TREPs and other liquid assets.
Credit Risk The value of a fixed income security will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default.	Detailed evaluation of issuers will be done. Investments will be done on high credit quality securities. Exposure to Debt and Money market instruments will be in the form of TREPs and other liquid assets.
Reinvestment Risk The rate at which interim cash flows can be reinvested may be lower than that originally assumed.	Reinvestment risks will be limited to the extent of coupons received on debt instruments, which will be a very small portion of the portfolio value. Exposure to Debt and Money market instruments will be in the form of TREPs and other liquid assets.

For further details please refer SAI.

II. Information about the Scheme:

A. Where will the scheme invest?

i) Equity and Equity related instruments:

The Scheme shall invest in stocks which are constituents of the underlying Index viz. BSE Top 10 Bank Total Return Index, in the same proportion as the Index.

ii) Money Market Instruments.

Money market instruments which includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time; to meet the liquidity requirements.

iii) Derivative Instruments.

The Scheme may invest in Derivative Instruments to the extent permitted under paragraph 13.15 of the Master Circular dated March 20, 2026 of Mutual Funds, on 'Trading by Mutual Funds on Exchange Traded Derivatives' as amended from time to time. Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of derivatives requires an understanding not only of the underlying instrument but also of the derivative instruments itself. The Scheme may use derivative instruments such as index futures and options, stock futures and options contracts, warrants, convertible securities, swap or forward rate agreements or any other derivative instruments that are permissible or may be permissible in future under applicable regulations and such investments shall be in accordance with the investment objective of the Scheme.

iv) Investments in the Schemes of AMC or in the schemes of any other mutual fund:

The Scheme may invest in units of money market/liquid Schemes managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity with the investment objectives of the Scheme and in terms of the prevailing SEBI Regulations. As per SEBI Regulations, no Investment Management fees will be charged for such investments and the aggregate inter Scheme investment made by all Schemes in the schemes of the Mutual Fund shall not exceed 5% of the Net Asset Value of the Mutual Fund.

B. What are the investment restrictions?

The investment policy of the Scheme complies with the rules, regulations and guidelines laid out in SEBI (Mutual Funds) Regulations, 2026. As per the Regulations, specifically the Seventh Schedule, the following investment limitations are currently applicable:

1. All the investments by Scheme shall be made only in listed equity shares and equity related securities.
2. The Scheme shall adhere to following limits for investments in Debt and Money Market Instruments issued by a single issuer:

Credit Rating	Maximum Limit (% of net assets)
AAA	10
AA (including AA+ and AA-)	8
A (including A+) & below	6

The above limits may be extended by up to 2% of the NAV of the Scheme with prior approval of the Board of Trustees and AMC, subject to compliance with the overall 12% limit.

Provided that such limits shall not be applicable for investments in Government Securities, treasury bills, and Triparty Repo on G-Secs & T-Bills.

Considering the nature of the Scheme, investments in such instruments will be permitted upto 5% of its NAV.

3. The Mutual Fund under all its Scheme will not own more than 10% of any Company's paid-up capital carrying voting rights.
4. Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided:
 - Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided the same are in line with paragraph 13.19. of the Master Circular dated March 20, 2026 of Mutual Funds.

5. The Scheme may invest in other Schemes of the AMC or any other Mutual Fund without charging any fees, provided the aggregate inter-Scheme investment made by all the Schemes under the same management or in Schemes under management of any other Asset Management Company shall not exceed 5% of the Net Asset Value of the Fund. No investment management fees shall be charged for investing in other schemes of the fund or in the schemes of any other Mutual Fund.
6. The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard. Further, the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the Board.

7. The Fund shall get the securities purchased or transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
8. The Scheme shall not make any investment in any fund of funds scheme.
9. The Scheme shall not make any investment in:
 - a) Any unlisted security of an associate or group company of the Sponsor; or
 - b) Any security issued by way of private placement by an associate or group company of the Sponsor;or

- c) The listed securities of group companies of the Sponsor, which is in excess of 25% of the net assets of the Scheme of the Fund.
10. No loans for any purpose shall be advanced by the Scheme
 11. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase / redemption of Units or payment of interest and IDCW to the Unit holders. Provided that the Fund shall not borrow more than 20% of the net assets of the Scheme and the duration of the borrowing shall not exceed a period of 6 months.
 12. Pending deployment of funds of the Scheme in securities in terms of the investment objectives of the Scheme, the Fund may invest the funds of the Scheme in short term deposits of scheduled commercial banks or in like instruments subject to the Guidelines as may be specified by the Board. Further, the AMC shall not charge investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

Further as per paragraph 13.7 of the SEBI Master Circular dated March 20, 2026 of Mutual Funds:

- a. Total investment of the Scheme in Short term deposit(s) of all the Scheduled Commercial Banks put together shall not exceed 15% of the net assets. However, this limit can be raised upto 20% of the net assets with prior approval of the Board of Trustees. Further, investments in Short Term Deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- b. Scheme shall not invest more than 10% of the net assets in short term deposit(s), of any one scheduled commercial bank including its subsidiaries.
- c. Scheme shall not invest in short term deposit of a bank which has invested in that Scheme.
- d. The Scheduled Commercial Banks in which a scheme has Short Term Deposits shall not invest in the Scheme until the Scheme has Short Term Deposits with such bank.

Further as per 13.7.8 of the SEBI Master Circular for Mutual Funds dated March 20, 2026, it is clarified that the said limits shall not apply to term deposits placed as margins for trading in cash and derivatives market.

The investments in short term deposits of scheduled commercial banks will be reported to the Board of Trustees along with the reasons for the investment which, interalia, would include comparison with the interest rates offered by other scheduled commercial banks. Further, the AMC shall ensure that the reasons for such investments are recorded in the manner prescribed in paragraph 13.7.6 of the SEBI Master Circular of Mutual Fund dated March 20, 2026.

13. Investments in derivatives shall be in lines with the norms/restrictions specified in paragraph 8.6 and 13.15 of the SEBI Master Circular of Mutual Fund dated March 20, 2026.
14. The Scheme will comply with any other regulations applicable to the investments of Mutual Funds from time to time.

Investments Limitations and Restrictions in Derivatives:

In accordance with SEBI guidelines, the following conditions shall apply to the Scheme's participation in the derivatives market. Please note that the investment restrictions applicable to the Scheme's participation in the

derivatives market will be as prescribed or varied by SEBI or by the Trustees (subject to SEBI requirements) from time to time.

Position limit for the Fund in index options contracts:

The position limit for the Mutual Fund in index options contracts shall be as follows:

- The Fund's position limit in all index options contracts on a particular underlying index shall be Rs. 500 Crores or 15% of the total open interest of the market in index options, whichever is higher, per Stock Exchange.
- This limit would be applicable on open positions in all options contracts on a particular underlying index.

Position limit for the Fund in index futures contracts:

The position limit for the Mutual Fund in index futures contracts shall be as follows:

- The Fund's position limit in all index futures contracts on a particular underlying index shall be Rs. 500 Crores or 15% of the total open interest of the market in index futures, whichever is higher, per Stock Exchange.
- This limit would be applicable on open positions in all futures contracts on a particular underlying index.

Position limit for the Fund for stock based derivative contracts:

The position limit for the Mutual Fund in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts shall be as follows:

- For stocks having an applicable market-wise position limit (MWPL) of Rs. 500 Crores or more, the combined futures and options position limit shall be 20% of applicable MWPL or Rs. 300 Crores, whichever is lower and within which stock futures position cannot exceed 10% of applicable MWPL or Rs. 150 Crores, whichever is lower.
- For stocks having an applicable market-wise position limit (MWPL) less than Rs. 500 Crores, the combined futures and options position limit would be 20% of applicable MWPL and futures position cannot exceed 20% of applicable MWPL or Rs. 50 Crores whichever is lower.

Position limit for the Scheme:

The position limit / disclosure requirements for the Scheme shall be as follows:

- For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of the Scheme shall not exceed the higher of:
1% of the free float market capitalization (in terms of number of shares) OR
5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts (Shares)).
- For index based contracts, the Fund shall disclose the total open interest held by its Scheme or all Schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

These position limits shall be applicable on the combined position in all derivative contracts on an underlying stock at a stock exchange.

Exposure Limit:

1. The cumulative gross exposure through equity, debt and derivative positions should not exceed 100% of the net assets of the Scheme.
2. The Scheme shall not write options or purchase instruments with embedded written options.

3. The total exposure related to option premium paid shall not exceed 20% of the net assets of the Scheme.
4. Cash or cash equivalent instruments under the Scheme, with residual maturity of less than 91 days shall be treated as not creating any exposure.
5. Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts.

The Trustee may alter the above restrictions from time to time to the extent that changes in the Regulations may allow and as deemed fit in the general interest of the Unit Holders.

These investment restrictions shall be applicable at the time of investment and changes do not have to be effected merely because, owing to appreciations or depreciations in value, or by reason of the receipt of any rights, bonuses or benefits in the nature of capital or of any Schemes of arrangement or for amalgamation, reconstruction or exchange, or at any repayment or redemption or other reason outside the control of the Fund, any such limits would thereby be breached. If these limits are exceeded for reasons beyond its control, AMC shall as soon as possible take appropriate corrective action, taking into account the interests of the Unit holders.

In addition, certain investment parameters may be adopted internally by AMC, and amended from time to time, to ensure appropriate diversification / security for the Fund. The Trustee Company / AMC may alter these above stated limitations from time to time, and also to the extent the SEBI (Mutual Funds) Regulations, 2026 change, so as to permit the Schemes to make its investments in the full spectrum of permitted investments for Mutual Funds to achieve its investment objective. As such all investments of the Schemes will be made in accordance with SEBI (Mutual Funds) Regulations, 2026, including Schedule VII thereof.

C. Fundamental Attributes

Following are the Fundamental Attributes of the Scheme, in terms of Regulation 22 (9)(c) of SEBI Mutual Fund Regulation 2026 and clause 1.9 of SEBI Master Circular of Mutual Fund dated March 20, 2026:

(i) Type of a scheme - An open-ended exchange traded scheme replicating/tracking BSE Top 10 Bank Total Return Index.

(ii) Investment Objective

Main Objective - Please refer “**Investment Objective**” section.

Please refer to Section – **Part I - ‘Highlights/Summary of the Scheme - Investment objective’**

Investment Pattern – Please refer to Part II-A ‘**How will the Scheme Allocate its Assets?**’

(iii) Terms of Issue

a) Liquidity Provisions:

The Units of the Scheme shall be listed on the Capital Market Segment of the NSE & BSE.

The AMC engages Market Makers for creating liquidity for the Units of the Scheme on the Stock Exchange(s) so that investors other than Authorized Participants and Large Investors are able to buy or redeem Units on the Stock Exchange(s) using the services of a stock broker.

The Mutual Fund may at its sole discretion list the Units of the Scheme on any other recognized Stock Exchange(s) at a later date.

The AMC/Trustee reserves the right to delist the Units of the Scheme from a particular stock exchange provided the Units are listed on at least one stock exchange.

An investor can buy/sell Units on a continuous basis on the NSE & BSE on which the Units are listed during the trading hours like any other publicly traded stock at prices which may be close to the NAV of the Scheme.

The price of the Units in the market will depend on demand and supply at that point of time. There is no minimum investment, although Units are purchased in round lots of 1.

b) Aggregate fees and expenses charged to the Scheme:

The aggregate fees and expenses charged to the Scheme will be in line with the limits defined in the SEBI Regulations as amended from time to time. Please refer to section **‘Part III- OTHER DETAILS - C. ANNUAL SCHEME RECURRING EXPENSES** for details.

c) Any Safety Net or Guarantee Provided:

The Scheme does not provide any safety net or guarantee.

Changes in Fundamental Attributes:

In accordance with Regulation 22 (9)(c) of the SEBI (MF) Regulations 2026 and clause 1.9 of SEBI Master Circular of Mutual Fund dated March 20, 2026, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unit holders is carried out unless:

1. The Trustees have taken/received comments from SEBI in this regard before carrying out such changes.
2. An addendum to the existing SID shall be issued and displayed on AMC website immediately.
3. A written communication about the proposed change is sent to each Unit holder and an public notice / advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated;
4. The Unit holders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load; and
5. The SID shall be revised and updated immediately after completion of duration of the exit option (not less than 30 days from the notice date).

D. Index methodology –

Eligible Universe

- The index is derived from the constituents of the **BSE 500**.
- Stocks classified as "**Banks**" at the Industry Level form part of the Eligible Universe.

Index Construction

1. Stocks forming part of the Eligible Universe are ranked based on **Average 6-month Free-Float Market Capitalisation**.
2. The **Top 10 stocks** are selected for inclusion in the Index.

Ongoing Review & Maintenance

- The **Top 10 companies** (whether current constituents or not) are selected for index inclusion based on **Average 6-month Free-Float Market Capitalisation**.
- Existing constituents ranking beyond **10** are excluded.

Constituent Weightings

- Index constituents are weighted based on their **float-adjusted market capitalisation**, subject to the following capping constraints which are applied quarterly, effective as of market open on the Monday following the third Friday of March, June, September, and December, respectively.:
 1. Single constituent weight is capped at **33%**.
 2. The aggregate weight of the **Top 3 constituents** shall not exceed **63%** of the index.
 3. If these constraints are breached, the excess weight is proportionately redistributed among all uncapped stocks. During redistribution, the ranking of stocks based on final weights remains aligned with their ranking based on free-float market capitalisation.

Additions & Deletions

- Any addition to or deletion from the index triggers an **ad-hoc rebalancing** to reweight all constituent stock caps.

Constituents of BSE Top 10 Bank Index as on June 30, 2026:

SECURITY_NAME	ISIN	WEIGHTAGE	IMPACT COST
HDFC BANK LTD.	INE040A01034	33.51%	0.01
ICICI BANK LTD.	INE090A01021	20.93%	0.01
AXIS BANK LTD.	INE238A01034	9.05%	0.01
STATE BANK OF INDIA	INE062A01020	9.05%	0.01
KOTAK MAHINDRA BANK LTD.	INE237A01036	8.95%	0.02
FEDERAL BANK LTD.	INE171A01029	4.96%	0.02
INDUSIND BANK LTD.	INE095A01012	3.69%	0.03
AU Small Finance Bank Limited	INE949L01017	3.55%	0.03
IDFC FIRST BANK LIMITED	INE092T01019	3.21%	0.03
BANK OF BARODA	INE028A01039	3.10%	0.03

- E. Principles of incentive structure for market makers (for ETFs)** - The principles of incentive structure with Authorized participants will be in line with the agreement with authorized participants.
- F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 14.5 of SEBI master circular for mutual funds dated March 20, 2026 (only for close ended debt schemes)** – Not Applicable.
- G. Other Scheme Specific Disclosures:**

Listing and transfer of units	The Units of the scheme will be listed on National Stock Exchange of India Limited (NSE) and BSE Limited and/or any recognised stock exchanges as may be decided by AMC from time to time. The Units of the Scheme may be bought or sold on all trading days at prevailing listed price on such Stock Exchange(s). The AMC will appoint Market Makers to provide liquidity in secondary market on an ongoing basis. The Market Maker(s) would offer daily two-way quote (buy and sell quotes) in the market. Alternatively, the Market Makers and Large Investors may subscribe to and/or redeem the units of the Scheme with the Mutual Fund on any business day during the ongoing offer period commencing not later than 5(five) business days from the date of allotment at a price equivalent to applicable NAV and transaction charges, if any, provided the units offered for subscription and/or redemption are not less than Creation Unit size & in multiples thereof. All investors including Market Maker(s), Large Investors and other investors may sell their units in the stock exchange(s) on which these units will be listed on all the trading days of the stock exchange. Mutual fund will repurchase units from Market Maker(s) and Large Investors on any business day provided the value of units offered for repurchase is not less than creation unit size. Transfer of units In accordance with Paragraph 15.2 of SEBI Master Circular of Mutual Fund dated March 20, 2026, units of the scheme will be held in demat form and hence will be transferable and will be subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2018 as may be amended from time to time. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the transfer may be effected in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2018, provided the transferee is otherwise eligible to hold the
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	Units.
Dematerialization of units	1) Units of the Scheme will be available only in the Dematerialized form. 2) The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP. 3) The units of the Scheme are to be issued/ repurchased and traded compulsorily in dematerialized form, no request for rematerialisation of units of the Scheme will be accepted. 4) Application forms without relevant details of their depository account or with inactive depository accounts are liable to be rejected. 5) In case of any discrepancy in demat account mentioned by the investor, the AMC will allot the units and keep the same in AMC's beneficiary demat account. Upon query resolution the AMC will transfer the units in the investor's demat account.
Minimum Target amount	The Mutual Fund seeks to collect a minimum subscription amount of Rs. 5 crore (five crores) in the Scheme during the NFO period. This is the minimum amount required to operate the Scheme and if this is not collected during the NFO period of the Scheme, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 Business Days from the date of closure of the NFO Period, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of fifth business day of the closure of the subscription period.
Maximum Amount to be raised (if any)	There will be no upper limit on the total corpus collected under the Scheme during the NFO Period.
Dividend Policy (IDCW)	There is no IDCW Policy as the Scheme currently does not offer any IDCW Option.
Allotment	Allotment will be completed after due reconciliation of receipt of funds for all valid applications within 5 Business Days from the closure of the NFO period. Allotment to NRIs/FPIs will be subject to RBI approval, if required. Subject to the SEBI (MF) Regulations, the Trustee may reject any application received in case the application is found invalid/incomplete or for any other reason in the Trustee's sole discretion. For investors who have given demat account details, the Units will be credited to the investor's demat account after due verification and confirmation from NSDL/CDSL of the demat account details. Units will be allotted in whole figure. Offer for Sale of Units at 1/1000th value of the BSE Top 10 Bank Total Return Indexes on the date of allotment for applications received during the New Fund Offer ("NFO") period and at approximately indicative NAV based prices (along with applicable charges

	and execution variations) during the Ongoing Offer for applications directly received at AMC. Balance amount will be refunded to the investor.																															
	Example of issue of Unit during the NFO:																															
	<table><tr><th colspan="3">Example of Units allotted to the Investor (Amt. in Rs.)</th></tr><tr><td>Investment Amount by the Investor (In Rs)</td><td>A</td><td>10,000.00</td></tr><tr><td>Allotment Price</td><td>B</td><td>50.07</td></tr><tr><td>Total Units of the Investor</td><td>$C = A/B$</td><td>199.72</td></tr><tr><td>Total Units allotted rounded off to nearest lowest integer</td><td>D</td><td>199</td></tr><tr><td>Value of units allotted</td><td>$E = B * D$</td><td>9,963.93</td></tr><tr><td>Stamp Duty</td><td>$F = E * 0.005\%$</td><td>0.50</td></tr><tr><td>Value of the fractional units which is refunded to investor</td><td>$G = A - E - F$</td><td>35.57</td></tr><tr><td colspan="3">After investment, the Scheme will determine the allotment price as follows: Allotment Price = Amount collected in the NFO – Refund on account of application rejections, if any</td></tr><tr><td colspan="3">Net Assets in the Scheme on the date of allotment / one thousandth of the benchmark index on the date of allotment</td></tr></table>		Example of Units allotted to the Investor (Amt. in Rs.)			Investment Amount by the Investor (In Rs)	A	10,000.00	Allotment Price	B	50.07	Total Units of the Investor	$C = A/B$	199.72	Total Units allotted rounded off to nearest lowest integer	D	199	Value of units allotted	$E = B * D$	9,963.93	Stamp Duty	$F = E * 0.005\%$	0.50	Value of the fractional units which is refunded to investor	$G = A - E - F$	35.57	After investment, the Scheme will determine the allotment price as follows: Allotment Price = Amount collected in the NFO – Refund on account of application rejections, if any			Net Assets in the Scheme on the date of allotment / one thousandth of the benchmark index on the date of allotment		
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	• Allotment Confirmation/Account Statement (for non-demat account holders): An Allotment Confirmation/Account statement will be sent by way of SMS and/or email and/or ordinary post, to each Unit Holder who has not provided his demat account details in the application form for subscription during the NFO. The Allotment Confirmation/Account statement, stating the number of Units allotted to the Unit Holder will be sent not later than 5 Business Days from the close of the NFO Period of the Scheme. The Account Statement shall be non-transferable. • Dispatch of Account Statements to NRIs/FPIs will be subject to RBI approval, if required. • Allotment Advice/Holding Statement (demat account holders): For investors who have given valid demat account details at the time of NFO, Units issued by the AMC shall be credited by the Registrar to the investor's beneficiary account with the DP as per information provided in the Application Form. The AMC shall issue to such investor, units in dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list or from the date of receipt of the application. Such investors will receive the holding statement directly from their depository participant (DP) at such a frequency as may be defined in the Depository Act or Regulations or on specific request.																															

	Consolidated Account Statement (for non-demat account holders) for ongoing transactions: CAS shall also be sent to the Unit holder in whose folio transactions have taken place during that month, on or before 15th of the succeeding month. In the event the account has more than one registered Unit holder, the first named Unit holder shall receive the CAS. In case of specific request received from investors, Mutual Fund will provide an account statement to the investors within 5 Business Days from the receipt of such request. The Mutual Fund reserves the right to recover from an investor any loss caused to the Scheme on account of dishonor of cheques issued by him/her/it for purchase of Units.
Refund	Refund of subscription money to applicants in the case of minimum subscription amount not being raised or applications rejected for any other reason whatsoever, will be made within 5 Business Days from the date of closure of the NFO period & all refund orders will be sent by registered post or in such other manner as permitted under Regulations. Investors should note that no interest will be payable on any subscription money so refunded within 5 Business Days. If the Mutual Fund refunds the amount after 5 Business Days, interest at the rate of 15% p.a. will be paid to the applicant and borne by the AMC for the period from the day following the date of expiry of 5 Business Days until the actual date of the refund. Refund orders will be marked "A/c. Payee only" and drawn in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases. In both cases, the bank name and bank account number, as specified in the application, will be mentioned in the refund order. The bank and/or collection charges, if any, will be borne by the applicant.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons are eligible and may apply for subscription to the Units of the Scheme of the Fund (subject, wherever relevant, to purchase of units of Mutual Funds being permitted and duly authorized under their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions, etc.): 1. Resident adult Indian individuals either singly or jointly (not exceeding three), or on an Anyone or Survivor basis; 2. Karta of Hindu Undivided Family (HUF in the name of Karta); 3. Partnership Firms in the name of any one of the partner (constituted under the Indian partnership law) & Limited Liability Partnerships (LLP); 4. Minors (Resident or NRI) through parent / legal guardian; 5. Schemes of Mutual Funds registered with SEBI, including schemes of Edelweiss Mutual Fund, subject to the conditions and limits prescribed by SEBI Regulations and the respective Scheme Information Documents; 6. Companies, Bodies Corporate, Public-Sector Undertakings (PSU),

	Association of Persons (AOP) or bodies of individuals (BOI) and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions); 7. Banks, including Scheduled Bank, Regional Rural Bank, Co-Operative Bank etc. & Financial Institutions; 8. Special Purpose Vehicles (SPV) approved by appropriate authority; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts and Private trusts (subject to receipt of necessary approvals as required & who are authorised to invest in Mutual Fund schemes under their trust deeds); 10. Non-Resident Indians (NRIs) / Persons of Indian origin residing abroad (PIO) on repatriation or non-repatriation basis; 11. Foreign Institutional Investors (FIIs) registered with SEBI on fully repatriation basis; 12. Foreign Portfolio Investors (FPIs) subject to the applicable Regulations; 13. Provident / Pension / Gratuity / superannuation, such other retirement and employee benefit and such other funds to the extent they are permitted to invest; 14. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 15. Scientific and Industrial Research Organisations; 16. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / Reserve Bank of India; 17. Trustee, the AMC, their Shareholders or Sponsor, their associates, affiliates, group companies may subscribe to Units under the Scheme; 18. Overseas financial organizations which have entered into an arrangement for investment in India, inter-alia with a mutual fund registered with SEBI and which arrangement is approved by Government of India. 19. Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority (subject to IRDA Circular (Ref: IRDA/F&I/INV/CIR/074/03/2014) dated March 3, 2014 20. Any other category of individuals / institutions / body corporate etc., so long as wherever applicable they are in conformity with SEBI Regulations/other applicable Regulations/the constituent documents of the applicants. Notes: 1. Returned cheques are not liable to be presented again for collection, and the accompanying application forms are liable to be rejected. In case the returned cheques are presented again, the necessary charges, if any, are liable to be debited to the investor. 2. It is expressly understood that at the time of investment, the
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	investor/Unit holder has the express authority to invest in Units of the Scheme and AMC / Trustees / Mutual Fund will not be responsible if such investment is ultravires the relevant constitution. Subject to the Regulations, the Trustee may reject any application received in case the application is found invalid/ incomplete or for any other reason in the Trustee's sole discretion. 3. Non-Resident Indians (NRIs) and Persons of Indian Origin (PIOs) residing abroad/ Overseas Citizens of India (OCI) / Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India under Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations. If a person who is a resident Indian at the time of subscription becomes a resident outside India subsequently, he/she shall have the option to either be paid repurchase value of Units or continue into the Scheme if he/she so desires and is otherwise eligible. However, the AMC shall not be liable to pay interest or any compensation, arising on account of taxation law or otherwise, on redemption, IDCW or otherwise, to such a person during the period it takes for the Fund to record change in residential status, bank mandates, and change in address due to change in tax status on account of change in residential status. Notwithstanding the aforesaid, the Trustee reserves the right to close the Unit holder's account and to pay the repurchase value of Units, subsequent to his becoming a person resident outside India, should the reasons of cost, interest of other Unit holders and any other circumstances make it necessary for the Fund to do so. 4. Investors desiring to invest / transact in the Scheme are required to comply with the KYC norms applicable from time to time. Under the KYC norms, Investors are required to provide prescribed documents for establishing their identity and address such as copy of the Passport/PAN Card/Memorandum and Articles of Association/bye-laws/Trust Deed/Partnership Deed/ Certificate of Registration along with the proof of authorization to invest, as applicable, to the KYC Registration Agency (KRA) registered with SEBI. 5. The Government of India has authorized the Central Registry of Securitization and Asset Reconstruction and Security Interest of India (CERSAI, an independent body), to perform the function of Central KYC Records including receiving, storing, safeguarding and retrieving KYC records in digital form. Accordingly, in line with SEBI circular nos. CIR/MIRSD/66/2016 dated July 21, 2016 and CIR/MIRSD/120/2016 dated November 10, 2016 on Operationalisation of Central KYC (CKYC), read with AMFI Best Practice Guidelines circular no. 68/2016-
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	17 dated December 22, 2016, new individual investors investing into the Fund are requested to comply with the CKYC norms. 6. It is compulsory for investors to give certain mandatory disclosures while applying in the Scheme like bank details & PAN/PEKRN copy etc. For details please refer SAI. 7. The Trustee may also periodically add and review the persons eligible for making application for purchase of Units under the Scheme. 8. The Fund / AMC / Trustees / other intermediaries will rely on the declarations/affirmations provided by the Investor(s) in the Application/ Transaction Form(s) and the documents furnished to the KRA that the Investor(s) is permitted/ authorised by the constitution document/ their Board of Directors etc. to make the investment / transact. Further, the Investor shall be liable to indemnify the Fund / AMC / Trustee / other intermediaries in case of any dispute regarding the eligibility, validity and authorization of the transactions and / or the applicant who has applied on behalf of the Investors. The Fund / AMC / Trustee reserves the right to call for such other information and documents as may be required by it in connection with the investments made by the investor. Investors are requested to view full details on eligibility /non-eligibility for investment in the Scheme mentioned in the SAI under the head “Who Can Invest” & also note that this is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile. Foreign Account Tax Compliance Act (commonly known as “FATCA”): The Foreign Account Tax Compliance Act is a United States (US) federal law, aimed at prevention of tax evasion by US Citizens and Residents (“US Persons”) through use of offshore accounts. The Government of India and the US have reached an agreement in substance on the terms of an Inter-Governmental Agreement (“IGA”) to implement the FATCA provisions, which have become globally applicable from July 1, 2014. Edelweiss Mutual Fund (“the Fund”)/ Edelweiss Asset Management Limited (“the AMC”) is classified as a FFI under the FATCA provisions, in which case the Fund / AMC is required, from time to time, to: - undertake necessary due diligence process by collecting information/documentary evidence of the US/non-US status of the investors; - disclose/report information as far as may be legally permitted about the holdings/investment returns pertaining to reportable accounts to the US Internal Revenue Service and/or such Indian authorities as may be specified under FATCA or other applicable laws and - carry out such other activities as prescribed under the FATCA
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	provisions, as amended from time to time. FATCA due diligence will have to be directed at each investor/unit holder (including joint investors) and on being identified as a reportable person/specified US person, all the folios will be reported. Further, in case of folio with joint investors, the entire account value of investment portfolio will be attributable under each such reportable person. Investors/Unit holders would therefore be required to furnish such information to the Fund/AMC, from time to time, in order to comply with the reporting requirements stated in the IGA and or circulars/guidelines issued by SEBI/AMFI in this regard. The impact of FATCA is relevant not only at the point of on-boarding of the investors but also throughout the life cycle of the investor account / folio with the Fund. Hence investor(s) should immediately intimate the Fund/AMC, in case of any change in the FATCA related information provided by them at the time of initial subscription. The Fund/AMC reserves the right to reject any application or compulsorily redeem the units held directly or beneficially in case the applicant/investor fails to furnish the relevant information and/or documentation or is found to be holding units in contravention of the FATCA provisions. Further, in accordance with the regulatory requirements relating to FATCA/CRS read along with SEBI Circular no. CIR/MIRSD/2/2015 dated August 26, 2015 and AMFI Best practices guidelines circular no. 63/2015-16 dated September 18, 2015 regarding uniform implementation of FATCA/CRS requirements, investors are requested to ensure the following: • With effect from November 1, 2015 all investors have to mandatorily provide the details and declaration pertaining to FATCA/CRS for all new accounts opened, failing which the application shall be liable to be rejected. • For accounts opened between July 1, 2014 and October 31, 2015 and certain pre - existing accounts opened till June 30, 2014, the AMC shall reach out to the investors to seek the requisite information/declaration which has to be submitted by the investors before December 31, 2015. In case the information/declaration is not received from the investor on or before December 31, 2015, the account shall be treated as reportable account. Ultimate Beneficial Ownership: In accordance with SEBI Circular no. CIR/MIRSD/2/2013 dated January 24, 2013 and AMFI Best practices guidelines circular no. 62/2015-16 dated September 18, 2015, Investors may note the following:
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	• With effect from November 1, 2015, it is mandatory for new investors to provide beneficial ownership details as part of account opening documentation failing which the AMC shall reject the application. • With effect from January 1, 2016 it is mandatory for existing investors/unit holders to provide beneficial ownership details, failing which the AMC may reject the transaction for additional subscription (including switches).
Who cannot invest	The following persons/entities cannot invest in the Scheme: 1. Overseas Corporate Bodies pursuant to RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003 2. Non-Resident Indians residing in the Financial Action Task Force (FATF) declared Non-Compliant Countries or Territories (NCCTs) 3. United States Person (US Person*) as defined under the extant laws of the United States of America, except where such US Person is an NRI / PIO, he/she shall be permitted to make an investment in the Scheme, when present in India, as lump-sum subscription, switch transaction and systematic transactions (including SIP/STP/SWP) only through physical form and upon submission of such additional documents/undertakings, as may be stipulated by the AMC/Trustee from time to time and subject to compliance with all applicable laws and regulations prior to investing in the Scheme(s). 4. Persons residing in Canada. 5. The Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time. In case the application is found invalid / incomplete or for any other reason Trustee feels that the application is incomplete, the Trustee at its sole discretion may reject the application, subject to SEBI Regulations and other prevailing statutory regulations, if any. <i>*The term "U.S. Person" means any person that is a U.S. person within the meaning of Regulations under the Securities Act of 1933 of U.S. or as defined by the U.S. Commodity Futures Trading Commission or as per such further amended definitions, interpretations, legislations, rules etc, as may be in force from time to time.</i>
How to Apply and other details?	1. Application form shall be available from either the Investor Service Centers (ISCs)/Official Points of Acceptance (OPAs) of AMC or may be downloaded from the website of AMC (www.edelweissmf.com). Please refer to the SAI and Application form for further details and the instructions. 2. List of official points of acceptance, collecting banker details etc. shall be available at List of ISCs, OPAs & Collecting Banker details Our Locations - Edelweiss Mutual Fund India Branches (edelweissmf.com). 3. Details of the Registrar and Transfer Agent (R&T), official points of acceptance, collecting banker details etc. are available on back cover page.

	It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per requirements laid down by SEBI and any other requirements stated in the Application Form. Applications without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable.
Restrictions, if any, on the right to freely retain or dispose off units being offered.	The Units of the Scheme will mandatorily require to be held in electronic (demat) mode which are freely transferable. Paragraph 5.3 of SEBI Master Circular of Mutual Fund dated March 20, 2026 has laid down the following conditions, in case the AMC wish to impose restrictions on redemption: a) Restrictions may be imposed when there are circumstances leading to a systematic crisis or event that severely constricts market liquidity or the efficient functioning of market such as: i. Liquidity issues ii. Market failures, exchange closure iii. Operational issues b) Restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. c) Any imposition of restriction would require specific approval of Board of AMCs and Trustee and the same should be informed to SEBI immediately. d) When restriction on redemption is imposed, the following procedure shall be applied: I. No redemption request upto INR 2 lakh shall be subject to such restriction. II. When redemption request are above INR 2 lakhs, AMCs shall redeem the first INR 2 lakh without such restriction and remaining part over and above INR 2 lakh shall be subject to such restriction. If the restriction on redemption will be made applicable in accordance with SEBI Regulation, the provision of redemption in 'creation size' will not be applicable. For details, please refer to paragraph on "Right to limit redemption, "suspension of purchase and / or redemption of Units" & paragraph on "Lien & pledge" under SAI.
Cut off timing for subscriptions/ redemptions/	In case of Purchase / Redemption directly with Mutual Fund: Pursuant to the Paragraph 4.5.2 of Master Circular of Mutual Fund dated

switches This is the time before which your application (complete in all respects) should reach the official points of acceptance	March 20, 2026, the requirement of “cut-off” timing for NAV applicability as prescribed by SEBI from time to time shall not be applicable for direct transaction with AMCs in ETFs by Market Makers and other eligible investors. Settlement of Purchase/Sale of Units of the Scheme on Stock Exchange: Buying/Selling of Units of the Scheme on Stock Exchange is just like buying/selling any other normal listed security. If an investor has bought Units, an investor has to pay the purchase amount to the broker/sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the Stock Exchange(s). If an investor has sold Units, an investor has to deliver the Units to the broker/sub-broker before the securities paying day of the settlement cycle on the Stock Exchange(s). The Units (in the case of Units bought) and the funds (in the case of Units sold) are paid out to the broker on the pay-out day of the settlement cycle on the Stock Exchange(s). The Stock Exchange(s) regulations stipulate that the trading member should pay the money or Units to the investor within 24 hours of the pay-out. If an investor has bought Units, he should give standing instructions for “Delivery-In” to his /her/its DP for accepting Units in his/her/its beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her/its DP to his/ her/its trading member. The trading member will transfer the Units directly to his/her/ its beneficiary account on receipt of the same from BSE ’s Clearing Corporation. An investor who has sold Units should instruct his/her/its Depository Participant (DP) to give “Delivery Out” instructions to transfer the Units from his/her/its beneficiary account to the Pool Account of his/her/its trading member through whom he/she/it have sold the Units. The details of the Pool A/C (CM-BP-ID) of his/her trading member to which the Units are to be transferred, Unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc. Rolling Settlement: As per the SEBI’s circular dated March 4, 2003, the rolling settlement on T+2 basis for all trades has commenced from April 1, 2003 onwards. The Pay-in and Pay-out of funds and the Units will take place within 2 working days after the trading date. The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below: Day Activity:
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	<table border="1" data-bbox="592 232 1386 521"> <tr> <td>T</td><td>The day on which the transaction is executed by a trading member</td></tr> <tr> <td>T+1</td><td>Confirmation of all trades including custodial trades by 11:00 a.m.</td></tr> <tr> <td>T+1</td><td>Processing and downloading of obligation files to brokers/custodians by 1:30 p.m.</td></tr> <tr> <td>T+2</td><td>Pay-in of funds and securities by 11:00 a.m.</td></tr> <tr> <td>T+2</td><td>Pay out of funds and securities by 1:30 p.m.</td></tr> </table> While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and stock exchange / bank holidays are not taken into consideration.	T	The day on which the transaction is executed by a trading member	T+1	Confirmation of all trades including custodial trades by 11:00 a.m.	T+1	Processing and downloading of obligation files to brokers/custodians by 1:30 p.m.	T+2	Pay-in of funds and securities by 11:00 a.m.	T+2	Pay out of funds and securities by 1:30 p.m.
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T+2	Pay out of funds and securities by 1:30 p.m.										
Minimum amount for purchase/redemption/switches (mention the provisions for ETFs, as may be applicable, for direct subscription/redemption with AMC.	Ongoing offer price for subscriptions/redemptions: A. For Subscription/Redemption directly with the Mutual Fund: Ongoing purchases/redemption directly from the Mutual Fund would be restricted to Eligible Investors. Eligible Investors may buy/sell the units directly from the AMC on any Business Day of the Scheme at Intraday NAV subject to minimum application amount as defined in “Highlights of the Scheme” section. Application can be made either: • in exchange of Cash* [as determined by the AMC equivalent to the amount towards the purchase/sell of predefined basket of securities that represents the Underlying Index (i.e. Portfolio Deposit)]. Cash Component and other applicable transaction charges shall be adjusted; • in exchange of Portfolio Deposit [i.e. by depositing/collecting basket of securities constituting of the underlying index]. Cash Component and other applicable transaction charges shall be adjusted. *Cash means payments shall be made only by means of payment instruction of Real Time Gross Settlement (RTGS)/National Electronic Funds Transfer (NEFT) or Funds Transfer Letter/Transfer Cheque of a bank where the Scheme has a collection account. Large Investors: Application for subscription/redemption of Edelweiss BSE Top 10 Bank ETF units directly with the Fund in Creation Unit Size pursuant to minimum requirement of 25 crore at NAV based prices by payment of requisite Cash as determined by the AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter / Transfer Cheque of a bank where the Scheme has a collection account. Liquidity Window: Further, in terms of Paragraph 4.5.3 of SEBI Master Circular of Mutual Fund dated March 20, 2026 investors can directly approach AMC for redemption of units for transaction of more than Rs. 25 Crore, subject to creation unit										

	size. Investors can also directly approach AMC for redemption of units for transaction of upto Rs. 25 Crore without any exit load, if: Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios, applications received from investors for redemption up to 3:00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day. B. For Subscription/Redemption through Stock Exchange(s): All categories of Investors may purchase/sell the units through secondary market (stock exchanges wherever the scheme is listed) on any trading day like any other publicly traded stock at prices which may be close to the actual NAV of the Scheme. The AMC will appoint market makers/Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorized Participant(s)/Market Makers envisage to offer daily two-way quote on exchange. The trading members shall be responsible for delivering the units to the demat account of the investors on successful completion of settlement. Investors are advised to contact their trading members to understand the various cut-off times to meet their fund pay-in obligations for ensuring successful settlement of their transactions. There is no exit load currently. However, transaction charges payable to Custodian/ Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds. Investors other than Authorized Participant may redeem units at the market price plus transaction handling charges on stock exchange.
Account Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). Consolidated Account Statement: CAS shall also be sent to the Unit holder in whose folio transactions have taken place during that month:

	-Monthly basis- on or before 15th of the succeeding month in case of delivery via. physical mode and on and before 12th of the succeeding month in case of delivery via. electronic mode -Half yearly basis- on or before the twenty-first (21st) day of April and October in case of delivery via physical mode and on and before eighteenth (18th) day of April and October in case of delivery via. electronic mode In the event the account has more than one registered Unit holder, the first named Unit holder shall receive the CAS. In case of specific request received from investors, Mutual Fund will provide an account statement to the investors within 5 Business Days from the receipt of such request. Unit holders who receive account statements by e-mail may download the documents after receiving e-mail from the Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly advise the Fund to enable the Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties.
Dividend/ IDCW	The Scheme does not offer any Plans/ IDCW Options for investment. The AMC/Trustee reserves the right to introduce Plan(s)/Option(s) as may be deemed appropriate at a later date.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 5.3. of SEBI Master Circular of Mutual Fund dated March 20, 2026.
Bank Mandate	It may be noted that, the Bank account provided to the DP shall be considered for redemption, refund, maturity proceeds or any other transactional purposes by the AMC/Mutual Fund. During the NFO, in case the DP ID & Client ID provided is incorrect / invalid, the refund shall be made in the account from the Fund has received subscription.
Delay in payment of redemption / repurchase proceeds/dividend	The AMC shall be liable to pay interest to the unitholders at rate as specified (presently @ 15% per annum) vide clause 15.4 of SEBI Master Circular of Mutual Fund dated March 20, 2026 by SEBI for the period of such delay.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	In terms of paragraph 15.5 of the Master Circular of Mutual Fund dated March 20, 2026, the unclaimed redemption amount and IDCW amounts (the funds) may be deployed by the Mutual Fund in money market instruments and separate plan of liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the

	unclaimed amounts only. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The details of such unclaimed redemption/IDCW amounts are made available to investors upon them providing proper credentials, on website of Mutual Funds and AMFI along with the information on the process of claiming the unclaimed amount and the necessary forms / documents required for the same.
Disclosure w.r.t investment by minors	The minor unitholder, on attaining majority, shall inform the same to AMC / Mutual Fund / Registrar and submit following documents to change the status of the account (folio) from 'minor' to 'major' to allow him/her to operate the account in his/her own right viz., (a) Duly filled request form for changing the status of the account (folio) from 'minor' to 'major'; (b) updated bank account details including cancelled original cheque leaf of the new account; (c) Signature attestation of the major by a bank manager of Scheduled bank / Bank certificate or Bank letter; (d) KYC acknowledgement letter of major. The guardian cannot undertake (financial/ non-financial transaction including existing Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP) after the date of minor attaining majority) till the time the change in the status from 'minor' to 'major' is registered in the account (folio) by the AMC/ Mutual Fund. The AMC/RTA will execute standing instructions like SIP, STP, SWP etc. in a folio of minor only upto the date of minor attaining majority though the instruction may be for the period beyond that date. The above provisions are in line with the clause 15.13 of SEBI Master Circular of Mutual Fund dated March 20, 2026. Payment for investment by minor in any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. Irrespective of the source of payment for subscription, all redemption proceeds shall be credited only in the verified bank account of the minor, i.e. the account the minor may hold with the parent/ legal guardian after completing all KYC formalities. The above provisions are in line with the SEBI master circular dated March 20, 2026 of Mutual Fund.
Procedure for Purchasing in Creation Unit Size	Creation of Units The requisite securities constituting the Portfolio Deposit have to be transferred to the DP account of the respective Scheme on the day of receipt of the application, while the Cash Component, as applicable on that business day; has to be paid to the Fund. On confirmation of the receipt of Portfolio Deposit/ equivalent amount of cash by the Fund/ AMC, the AMC

	will credit the equivalent number of units of the Scheme into the investor's DP account. In case of cash subscription of units of the Schemes in 'Creation Unit' Size, the purchase request for creation of units shall be made by such investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio of securities on behalf of the investor. In case of shares bought by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase of basket of underlying securities for servicing the subscription transaction would be borne by the investor. The Portfolio Deposit and Cash Component for units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents. The creation request can be made to the AMC/ Fund in a duly filled application form. Application Forms for Creation of units can be obtained from any of the Official Points of Acceptance as notified by the AMC. For details, refer back cover of the SID. The AMC will not extend credit facility to the Authorized Participants/ investors. Eligible investors will get the NAV as and when they bring the Portfolio Deposit/ equivalent amount of cash and Cash Component.
Procedure for Redeeming in Creation Unit Size	Redemption of Units The requisite number of units of the Scheme equivalent to the Creation Unit lot size has to be transferred to the DP account of the respective Scheme, while the Cash Component, as applicable on that business day to be paid to the Scheme. On confirmation of the receipt of unit of the Schemes by the Custodian/ AMC, the AMC shall extinguish the units and credit the Portfolio Deposit to the investor's DP account and pay the Cash Component, as applicable. The Fund may allow cash redemption of the units of the Scheme in Creation Unit Size. Redemption request shall be made by such investor to the Fund before the stipulated cut-off time whereupon the Fund shall arrange to sell the underlying portfolio of securities on behalf of the investor. In case of shares sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the sale of basket of underlying securities for servicing the redemption transaction would be borne by the investor. Payment will then be made to the Investor net of all the above mentioned charges.

	The Portfolio Deposit and Cash Component for the units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.
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III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided – Not Applicable

B. Periodic Disclosures

Monthly Portfolio Disclosure / Half yearly Disclosures: Portfolio / Half yearly Financial Results This is a list of securities where the corpus of the Scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	In line with clause 6.1 of SEBI Master Circular dated March 20, 2026, of Mutual Fund, The AMC will disclose portfolio (along with ISIN) as on the last day of the month for all its schemes on its website (www.edelweissmf.com) and on the website of AMFI within 10 calendar days from the close of each month in a user-friendly and downloadable spreadsheet format. In case of unit holders whose e-mail addresses are registered, AMC will send such monthly/fortnightly statements of scheme portfolio to such unitholders via email within the timelines as prescribed above. AMCs shall provide a link to investors to their registered email to enable the investor to directly view/download only the portfolio of scheme subscribed by the said investor. The AMC shall provide a physical copy of statement of its scheme portfolio, without charging any cost, on specific request received from a unit holder. AMCs shall declare on their website the hosting of the monthly statement of its scheme portfolio on their respective websites and on the website of AMFI and the modes such as telephone, email or written request (letter) through which a unit holder can submit a request for a physical or electronic copy of the statement of scheme portfolio. AMC will display unaudited half yearly results as per the format prescribed by SEBI on the AMC's website (www.edelweissmf.com) and the website of AMFI in a user friendly, downloadable and machine readable format, within 1 month after the end of each half year.
Annual Report	The Annual Report or Abridged summary thereof in the format prescribed by SEBI will be hosted within four months from the date of closure of the relevant accounting year (i.e. March 31st each year) on AMC's website (www.edelweissmf.com) and on the website of AMFI. The Annual Report or Abridged Summary thereof will also be sent by way of e-mail to the Unit holder's registered e-mail address in machine readable formats, whose email addresses are registered with the Mutual Fund, within 4 months from the date of closure of the relevant financial year. Unit holders, who have not registered their email address, will have an option of receiving a physical copy of the Annual Report or Abridged

	summary thereof. The Fund will provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from a Unit holder. Physical copies of the report will also be available to the Unit holders at the registered office at all times.
Scheme Summary Document (SSD)	Scheme summary document for all schemes of Mutual Fund in the requisite format (pdf, spreadsheet and machine readable format) shall be uploaded on a monthly basis i.e. 15 th of every month or within 5 Business days from the date of any change or modification in the scheme information on the website of the AMC i.e. https://www.edelweissmf.com/downloads/scheme-summary-document and AMFI website and Registered Stock Exchanges i.e. National Stock Exchange of India Limited.
Risk-o-meter	In terms of the clause no. 6.16 of SEBI Master Circular dated March 20, 2026 Circular for Mutual Funds the following shall be applicable: (a) Risk-o-meter shall be evaluated on a monthly basis and Mutual Funds/AMCs shall disclose the Risk-o-meter along with portfolio disclosure for all their schemes on their respective website and on AMFI website within 10 days from the close of each month. (b) Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders of that particular scheme. (c) Mutual Funds shall disclose the risk level of schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on their website and AMFI website. (d) Mutual Funds shall publish a table of scheme wise changes in Risk-o-meter in scheme wise Annual Reports and Abridged summary. (e) Risk-o-meter of the fund/s is/are evaluated on monthly basis and any changes to Risk-o-meter are disclosed vide addendum on monthly basis, to view the latest addendum on Risk-o-meter, please visit addenda section on https://www.edelweissmf.com/downloads/notice-cum-addendum
Disclosure of Tracking Error	The Tracking Error is the annualized standard deviation of the difference in daily returns between the underlying index and the NAV of the Index Fund. The Scheme shall disclose the Tracking Error based on past one year rolling data, on a daily basis, on the website of AMC and AMFI. Till the Scheme completes one year it shall disclose the annualized standard deviation based on available data.
Disclosure of Tracking Difference	Tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme will be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 years, 10 years and since the date of allotment of units.

C. Transparency/NAV Disclosure

The AMC will calculate and disclose the first NAV within the timelines stipulated under the Regulations from the closure of the New Fund Offer Period. Subsequently, the NAVs of the Scheme will be calculated by the Mutual Fund on each Business Day and will be made available before 11:00 p.m. on every Business Day. The AMC will prominently disclose the NAVs under a separate head on its website (www.edelweissmf.com) NAV will be updated on the website of the AMC (www.edelweissmf.com) and on the AMFI website.

In case of any delay, the reasons for such delay would be explained to AMFI by the next day. If the NAVs are not available before commencement of working hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAV.

The NAV will be calculated in the manner as provided in this SID or as may be prescribed by the SEBI Regulations from time to time. The NAV will be computed up to Four decimal places.

Investors may write to the AMC for availing facility of receiving the latest NAVs through SMS.

Indicative NAV (iNAV): The Fund may also calculate intra-day indicative NAV (computed based on snapshot prices received from BSE) and will be updated during the market hours on Edelweiss Mutual Fund's website (www.edelweissmf.com) and within a maximum time lag of 15 seconds from underlying market on stock exchange. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the Fund by the Market Makers /Large Investors.

D. Transaction charges and stamp duty-

SEBI vide its master circular of Mutual Fund dated 20, March 2026, no transaction charges shall be deducted from the subscription amount for transactions /applications received through the distributors (i.e. in Regular Plan).

Stamp Duty:

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on mutual fund transactions (including transactions carried through stock exchanges and depositories for units in demat mode), with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment and IDCW transfers) to the unitholders would be reduced to that extent. For further details refer SAI.

E. Associate Transactions: Please refer to Statement of Additional Information

F. Taxation: For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

	Resident Investors		Mutual Fund
	Individual	Domestic Companies / Partnership Firms	
Tax on Dividend	As per applicable slab rates		NI
Tax on Capital Gain (Equity Oriented Funds)			
Long Term	12.5% (on gains more than Rs. 125000)		NIL
Short Term	20%		NI
Tax on Capital Gain (Other than Equity Oriented Funds not being a Specified Mutual Fund)			
Long Term	12.5%(on gains more than Rs.125000) (Holding period listed: 12 months, unlisted 24 months)		Nil

Short Term	Applicable slab rates	Nil
Tax on Capital Gain (Specified Mutual Fund)		
Long Term	Deemed short term	Nil
Short Term	Applicable slab rates	Nil

**Long term capital gain is not applicable to Specified Mutual Funds*

All tax rates mentioned above are base rates and will be increased by applicable surcharge and cess

G. Rights of Unitholders- Please refer to SAI for details.

H. List of official points of acceptance:

The details of List of official points of acceptance is available at [OPA Page March_24042026_021218_PM.pdf](#)

I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations

Please refer AMC website for latest update.

[Pending Litigation_04062024_123721_PM_20122024_124416_PM.pdf](#)

Notes:

1. Further any amendments / replacement / re-enactment of SEBI Regulations subsequent to the date of the Document shall prevail over those specified in this Document.
2. The Scheme under this Document was approved by the Directors of Edelweiss Trusteeship Company Limited on June 16, 2026.
3. The Board of the Trustees has ensured that Edelweiss BSE Top 10 Bank ETF, approved by it, is a new product offered by Edelweiss Mutual Fund and is not a minor modification of the existing Fund
4. The information contained in this Document regarding taxation is for general information purposes only and is in conformity with the relevant provisions of the Tax Act and has been included relying upon advice provided to the Fund's tax advisor based on the relevant provisions prevailing as at the currently applicable Laws.
5. Any dispute arising out of this issue shall be subject to the exclusive jurisdiction of the Courts in India.

Notwithstanding anything contained in the Scheme Information Document the provisions of the SEBI (Mutual Funds) Regulations, 2026 and the Guidelines thereunder shall be applicable.

**For and on behalf of the Board of Directors of
Edelweiss Asset Management Limited**

Sd/-

**Place: Mumbai
Date: July 17, 2026**

**Radhika Gupta
Managing Director & CEO**

INVESTOR SERVICE CENTERS (ISC) / OFFICIAL POINT OF ACCEPTANCE (OPA)

EDELWEISS ASSET MANAGEMENT LIMITED - ISC / OPA

Ahmedabad	: 404, Ten-11 4th Floor, Next to Maradia Plaza, Opp. Yes Bank, CG Road, Ahmedabad - 380006. Tel No.: 7400099633/9004461340
Andheri	: Office No 1315, 13th Floor, Hubtown Solaries, N.S. Phadake Marg, Telli Gully, Andheri East, Mumbai - 400069. Tel. No.: 8976860313
Aurangabad	: Office Cyber Mall Business Centre, 5, Saphalya, 138, Samarth Nagar, Aurangabad - 431001, Maharashtra. Tel No.: 8976860316
Bengaluru	: Unit No.803 & 804, 8th Floor, Prestige Meridian-II, No.20, MG Road, Bangalore - 560001. Tel No.: 9136918713
Bhubaneswar	: 202, GBP Business Centre, Plot no-191/A, Kharvela Nagar, Unit-3, Bhubaneswar - 751001. Tel No.: +91 7400113491
Belgaum	: Krish Nest Apartment, 101, A Wing, opposite Professional Courier, Mangalwar Peth, Tilakwadi, Belagavi -590006.. Tel No.: +91 7400228675
Borivali	: 102, 1st floor Aditya Hari Smruti CHS, Near Chamunda Circle, Borivali West, Mumbai - 400092. Tel No.: +91 8433743458
Chandigarh	: SCO. 2467-68, 1st Floor, Sector 22-C, Himalaya Marg, Chandigarh - 160022. Tel. No.: 9136945897
Chennai	: Cabin No 018, 024, Shakti Towers, Ground Floor, Tower 1, 766, Anna Salai, Chennai - 600002, Tamil Nadu. Tel No.: 9136918714
Coimbatore	: 4th floor, Sri Vari Kikani Centre, Vadakovai, Coimbatore, Tamil Nadu - 641002. Tel.No.: 9136933458
Guwahati	: 4th Floor, Ganapati Enclave, G.S Road, Ulubari, Opp. Bora Service, Guwahati - 781007. Tel No.: 7304575822
Hyderabad	: 6-3-1085/D/601, 6th Floor, Dega Towers, Rajbhavan Road, Somajiguda, Hyderabad, Telangana - 500082. Mobile: +91 8297033388
Indore	: 115-116, First Floor, Commerce House, 7 Race course road, Indore - 452001, Madhya Pradesh. Mobile: 8433972451
Jaipur	: Office no. 429, 4th floor, Lakshmi Complex, Subhash Marg, C- Scheme, Jaipur, Rajasthan - 302001. Tel No.: 8976764901
Jamshedpur	: 2nd Floor, Tee Kay Corporate Towers, Main Road, Bistupur, Jamshedpur - 831001. Tel No.: 7400198206
Kanpur	: Office No. 202, 203, 1Ind Floor, Kan Chambers, 14/113, Civil Lines, Kanpur - 208001. Tel No.: 7304590658, 7304470500
Kochi	: Centre A, 8th Floor, Alapatt Heritage Building, MG Road, Kochi - 682035, Kerala. Tel No.: 9136983025
Kolkata	: Srishti Building, 3B, 3rd Floor, 12, ho-chiminh Sarani, Kolkata - 700071. Tel.: 8097270642, 8097484722
Lucknow	: Office No. 2, First Floor, Bhalla Chambers, 10 Park Lane, 5 Park Road, Hazratganj, Lucknow - 226001. Tel No.: 7400103031
Mumbai	: Edelweiss House, Off. C.S.T Road, Kalina, Mumbai - 400 098, Maharashtra. Tel No. : 022 4097 9737
Nagpur	: Block No 201, 2nd Floor, Shalwak Manor, VIP Road, Ramdaspeth, Nagpur, Maharashtra - 440 010. Tel.No.: +91 9136656779
Nashik	: Office No.404, Fourth Floor, Laxmi Enclave Building, Survey no. 659/6/7/13, Plot No. 19, Old Pandit Colony, Sharanpur Road, Nashik-422002. Tel.: 9004319883
New Delhi	: 1st floor, Third Hall, Front Block, 56 Janpath, New Delhi-110001. Tel No.: 7718880946/011-42145152
Panjim	: Office Premises No. 201, Level 2, First Floor, Nova Goa Building, Dr. Atmaram Borkar Road, Panaji, Goa - 403001. Tel.No.: +91 7400197823
Patna	: A, B, C - Second Floor, Kedar Bhawan, SP Verma Road, Patna - 800001. Tel No.: +91 8828033458
Pune	: "Kalpavishwa", 502-A, 5th Floor, CTS No. 1194/7, Final Plot No. 551 & 552, Near ICICI Bank, Ghole Road, Pune - 411005. Tel No.: 9136918726, 9028058348
Raipur	: Shop No. F-14, First Floor, Raheja Tower, Fafadhi Chowk, Raipur-492001. Tel.No.: 8433536519
Rajkot	: Unit 602, The City Centre, Near Amrapali Under Bridge, Raiya Road, Rajkot - 360007. Tel No.: +91 8433733458
Ranchi	: 402, 4th floor, Panchratna Galleria, Above V2 Mall, Sarjana Chowk, Main Road Ranchi - 834001. Tel No.: +91 95340 09910, 7738069572
Surat	: G-9, C Wing, International Trade Centre (ITC), Majura Gate, Surat - 395002 Tel No. : +91 8655959708
Thane	: Shop No 1, Ground Floor, Jainam Apartment, Off Ghantali Road, Naupada, Thane, Maharashtra - 400602. Tel No. : 8976712130
Trivandrum	: Work Cast Private Ltd., 3rd Floor, City Center, Sasthamangalam, Thiruvananthapuram, Kerala - 695010. Tel.No.: 7400221914
Vadodara	: Office no. 140 & 141, Emerald One Complex, Jetalpur Road, Near Gujarat Kidney Hospital, Anand Nagar, Alkapuri, Vadodara - 390020. Tel No. : +91 7777027224
Visakhapatnam	: iKushal Spaces, 2nd floor, 48-12-2/SF, SRINAGAR, Revenue Ward 15, Opp to SSR Residency Hotel Small Gate, Visakhapatnam - 530016. Tel No. : +91 7400198085

KFIN TECHNOLOGIES LIMITED - ISC / OPA

UNIT : Edelweiss Mutual Fund, 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070, Maharashtra, India. Tel. No.: +022 4617 0911

Agra : 3rd Floor, 303, Corporate Park, Block no. 109, Sanjay Plaza, Agra - 282002 (UP). Tel.: 0562-4336303 • **Agartala** : OLS RMS Chowmuhani, Mantri Bari Road, 1st Floor, Near Jana Sevak Saloon Building, Traffic Point, Tripura West, Agartala 799001. • **Ahmedabad** : Shop 11 & 12, 3rd Eye near Girish Cold Drinks, C G Road Ahmedabad 380006. Tel.: 9081903022 • **Ahmednagar** : Baiju Heights, Opposite to Canara bank, Near old Vasant talkies, Market yard road, Ahilyanagar, Ahmednagar Maharashtra - 414001. Tel.: 0241-3556221 • **Ajmer** : C/O Dani Complex, Behind Chandak Eye Hospital, Agra Gate Circle, P R Marg, Ajmer - 305001 (Rajasthan). Tel.: 0145-4058816 • **Aligarh** : Sebti Complex Centre Point, Sebti Complex Centre Point, Aligarh - 202001. Tel.: 7518801802, 0571-3297766, 68 • **Alwar** : 137, Jai Complex, Road No - 2, Alwar 301001. Tel.: 0144-4901131 • **Ambala** : 6349, 2nd Floor, Nicholson Road, Adjacent Kos Hospital, Ambala Cant, Ambala - 133001. Tel.: 7518801804 • **Amritsar** : SCO 5, 2nd Floor, District Shopping Complex, Ranjit Avenue, Amritsar, Punjab - 143001. Tel.: 0183-5158158 • **Anand** : B-42 Vaibhav Commercial Center, Nr Tvs Down Town Show Room, Grid Char Rasta, Anand - 380001. Tel.: 9081903038 • **Andheri** : Office No 103, 1st Floor, MTR Cabin-1, Vertex, Navkar Complex, M.V. Road, Andheri East, Opp. Andheri Court, Mumbai - 400069. Tel.: 022-46733669 • **Asansol** : 112/N G. T. Road Bhanga Pachil, G.T Road, Paschim Bardhaman, West Bengal, Asansol - 713303. Tel.: 0341-2220077

• **Aurangabad** : Ramkunj Niwas, Railway Station Road, Near Osmanpura Circle, Aurangabad - 431005. Tel.: 0240-2343414 • **Balasore** : I-B, 1st Floor, Kalinga Hotel Lane, Baleshwar, Baleshwar Sadar, Balasore - 756001. Tel.: 06782-260503 • **Bangalore** : Unit No- 201, No-65, Surasa Enclave, 2nd Floor Puttanna Road, Gandhi Bazar Basavanagudi Bangalore- 560004 Karnataka. Tel.: 080-26603411 / 080 26602852 • **Bankura(M)** : Plot 80/1/A, 3rd Floor, Nutanchati SBI Building, Opp- PC Chandra Jewellers, Nutanchati Mahalla, Bankura(M), West Bengal -722101. Tel.: 03242295202 • **Bareilly** : Tola Ram Building 68E , Civil Lines Choupla Chauraha, Above Bajaj Gold Loan, Bareilly - 243001, Uttar Pradesh. Tel.: 7518801806 • **Baroda** : 1st Floor 125 Kanha Capital, Opp. Express Hotel, R C Dutt Road, Alkapuri Vadodara 390007. Tel.: 0265-2353506, 0265-2353507

• **Begusarai** : Sri Ram Market, Kali Asthan Chowk, Matihani Road, Begusarai, Bihar - 851101. Tel.: 7518801807/9693344717 • **Belgaum** : First Floor Orionis Ozone apartment, shop no:101, Opp Jain mandir, Near to Subhash photo studio, Somwarpethi, RPD Cross Tilakwadi, Belgaum, 540006 Karnataka. Tel.: 0831 4213717 • **Berhampur (Or)** : Opp. Divya Nandan Kalyan Mandap, 3rd Lane Dharam Nagar, Near Lohiya Motor, Berhampur (Or) 760001. Tel.: 0680-2228106 • **Bhagalpur** : 3rd Floor, Hakim Devi Prasad Bhawan, Dr. Rajendra Prasad Road, Beside- Raymond Showroom, Near Ghantaghar, Bhagalpur-812002, Bihar. Tel.: 0641-4018310 • **Bharuch** : 123 Nexus business Hub, Near Gangotri Hotel, B/s Rajeshwari Petroleum, Makampur Road, Bharuch - 392001. Tel.: 9081903042 • **Bhatinda** : Mcb-Z-3-01043, 2nd Floor, Goniana Road, Opposite Nippon India Mutual Fund, Gt Road, Near Hanuman Chowk, Bhatinda - 151001. Tel.: 0164-5006725 • **Bhavnagar** : Office No. 207, Skyline Square Building, near Sanskar Mandal, Waghawadi Road, Bhavnagar - 364001 Gujarat, India. Tel.: 0278-4052224 • **Bikaner** : H. No. 10, Himtassar House, Museum Circle, Civil Line, Bikaner, Rajasthan - 334001. Tel.: 0151-2943850 • **Bhopal** : Gurukripa Plaza, Plot No. 48A, Opposite City Hospital, Zone-2, M P nagar, Bhopal - 462011. Tel.: 0755-4092712, 0755-4092715

• **Bhubaneswar** : A/181 Back Side Of Shivam Honda Show Room, Saheed Nagar, Bhubaneswar - 751007. Tel.: 0674-2548981, 0674-2360334 • **Bilaspur** : Shop.No.306 3rd Floor Anandam Plaza Vyapar Vihar Main Road, Bilaspur, Chhattisgarh - 495001. Tel.: 07752443680 • **Bokaro** : B-1, 1st Floor City Centre, Sector- 4, Near Sona Chandi Jwellers, Bokaro - 827004. Tel.: 7542979444, 06542-335616 • **Borivali** : Surbhi Apartment Ground Floor Shop No-5-8 SVP Road, Opp HDFC Bank, Next to Jain Temple. Borivali West Mumbai 400092. Tel.: 9673606377 • **Burdwan** : Saluja Complex, 846, Laxmipur, G T Road, Burdwan, PS: BURDWAN & DIST: BURDWAN-EAST PIN: 713101. Tel.: 0342-2665140, 0342-2550840 • **Calicut** : Second Floor, Manimuriyil Centre, Bank Road, Kasaba Village, Calicut - 673001. Tel.: 0495-4022480 • **Chandigarh** : S C O No. 2475-2476, 1st Floor, Sector 22 C, Chandigarh - 160 022, Union Territory. Tel.: 0172-5060291 • **Chandrapur** : Global Financial Services, 2nd Floor, Raghuwanshi Complex, Near Azad Garden, Chandrapur - 442402, Maharashtra. Tel.: 07172-466593 • **Chennai** : 9th Floor, Capital Towers, 180, Kodambakkam High Road, Nungambakkam, Chennai - 600 034 Tel.: 044 - 42028512 / 42028513 • **Chinsurah** : No-96,PO- Chinsurah, Doctor Lane Chinsurah -712101 • **Cochin** : 1st Floor, Matsun Towers, Building # 14/6505, AK Seshadri Road Near MG Road Metro Pillar #689, Ernakulam, Cochin -682011, Kerala Tel.: 0484-4025059 • **Coimbatore** : 3rd Floor Jaya Enclave, 1057 Avinashi Road, Coimbatore - 641018. Tel.: 0422-4388011/012/013/014, 0422-4388451 • **Cooch Behar, West Bengal** : Beside Muthoot Fincorp, Opposite Udichi Market, Nripendra Narayan Road, Post & District-Cooch Behar, PIN-735101 - West Bengal. Tel.: 03582-222225 • **Cuttack** : D. Market, 515 Jagannath Bhawan Complex, First Floor, BK- Professor Pada Road Po- Arunodaya Market, Badambadi Colony, Cuttack - 753012, Odisha. Tel.: 0671-2956816 • **Darbhangha** : H No-185, Ward No- 13, National Statistical Office Campus, Kathal Bari, Bhandar Chowk, Darbhanga-846007, Bihar. Tel.: 06272467845 • **Davangere** : D.No 162/6, 1st Floor, 3rd Main, P J Extension, Davangere taluk, Davangere Manda, Davangere 577002 • **Dehradun** : Shop No-809/799, Street No-4, Rajendra Nagar, Near Sheesha Lounge, Kaulagarh Road, Dehradun-248001 Tel.: 7518801810

• **Dhanbad** : 208 New Market, 2nd Floor, Bank More, Dhanbad - 826001. Tel.: 9264445981 • **Dharwad** : Adinath Complex, Beside Kamal Automobiles, Bhoovi Galli, Opp. Old Laxmi Talkies, PB Road, Dharwad - 580001. Tel.: 0836-2440200 • **Dhule** : House No.1676, Lane No.-5,Hindu Ekta Chowk, Beside HDB Finance Services, Opposite Satish Tailor, Dhule-424001, Maharashtra. Tel.: 02562-282823 • **Dibrugarh** : Amba, Complex, 3rd Floor, HS Road, Dibrugarh-786001 Assam. Tel.: 7208385586 • **Durgapur** : MWAV-16 Bengal Ambuja, 2nd Floor City Centre, Distt. Burdwan, Durgapur - 713216. Tel.: 0343-6512111 • **Erode** : Address No 38/1, Ground Floor, Sathy Road, (VCTV Main Road), Sorna Krishna Complex, Erode - 638003. Tel.: 0424-4021212 • **Faridabad** : A-2B 3rd Floor, Neelam Bata Road Peer ki Mazar, Nehru Groundnit, Faridabad - 121001. Tel.: 7518801812 • **Gandhidham** : Shop # 12, Shree Ambica Arcade, Plot # 300, Ward 12, Opp. CG High School, Near HDFC Bank, Gandhidham - 370201. Tel.: 9081903027

• **Gandhinagar** : 138 - Suresh Solitaire, Nr. Podar International School, Kudasana, Gandhinagar - 382421, Gujarat. Tel.: 07949237915 • **Gaya** : Opposite of Bharat Sewa Ashram, Near Dr A Barkat Multispeciality Hospital, Swaraj Puri Road, Gaya-823001. Tel.: 0631 2220065 • **Ghaziabad** : Second Floor, 8, Advocate Chambers, RDC, Raj Nagar, Ghaziabad - 201002 Uttar Pradesh. Tel.: 0120-4351421 • **Ghatkopar** : 11/Platinum Mall, Jawahar Road, Ghatkopar (East), Mumbai 400077 Maharashtra. Tel.: 9004089306

• **Gorakhpur** : Above V.I.P. House adjacent, A.D. Girls College, Bank Road, Gorakhpur - 273001. Tel.: 7518801816, 0551-2333825 • **Guntur** : 2nd Shatter, 1st Floor, Hno. 6-14-48, 14/2 Lane, Arundal Pet, Guntur - 522002. Tel.: 0863-2339094 • **Gurgaon** : No: 212A, 2nd Floor, Vipul Agora, M. G. Road, Gurgaon - 122001. Tel.: 7518801817

• **Guwahati** : 2nd Floor, Dihang Arcade, Near Rajiv Bhavan, ABC, GS Road Guwahati, Assam Pin - 781005 Tel.: 7099920761 • **Gwalior** : City Centre, Near Axis Bank, Gwalior - 474011. Tel.: 7518801818 • **Haldwani** : 5,KmVn Shopping Complex, Haldwani 263139, Uttarakhand. Tel.: 05946-297290 • **Hissar** : Shop No 31, Ground Floor, Red Square Market, Near Bank of Baroda, Hissar-125001, Haryana Tel.: 01662-410376 • **Howrah** : Aurobindo Mall, Shri Aurobindo Road, Babudunga, Bandhaghat, Salkia, Howrah-711106, West Bengal. Tel.: 03335373982 • **Hubli** : CTC No.483/A1/A2, Ground Floor, Shri Ram Palza, Behind Kotak Mahindra Bank, Club Road, Hubli - 580029. Tel.: 0836-2252444

• **Ichalkaranji** : Gaiban Buiding, Gat No 78/12, Plot no. 108/1, Ground Floor Near Maratha Chowk, Jawahar Nagar, Ichalkaranji-416115, Maharashtra. Tel.: 07208008325

• **Indore** : 19/1 New Palasia Balaji Corporate 203-204-205, Above ICICI bank 19/1 New Palasia, Near Curewell Hospital Janjeeerwala Square Indore, Indore - 452001. Tel.: 0731-4266828/4218902 • **Jabalpur** : 2nd Floor, 290/1 (615-New), Near Bhavartal Garden, Jabalpur - 482001. Tel.: 0761-4923303 • **Jaipur** : First Floor, Office number 102-103, Ambition Tower(Manglam), Malviya Marg, Agrasen Circle, C-Scheme, Jaipur - 302001, Rajasthan. Tel.: 0141-4917232 • **Jalandhar** : 2nd Floor, Shanti Tower SCO no.37 PUDA Complex, Opposite Tehsil Complex, Jalandhar-144001, Punjab. Tel.: 0181-2921714 • **Jalgaon** : 269 Jaee Vishwa 1st Floor, Baliram Peth Above United Bank Of India, Near Kishor Agencies, Jalgaon - 425001. Tel.: 9421521406 • **Jaipalguri** : D B C Road, Opp Nirala Hotel, Jalpaiguri - 735101. Tel.: 03561-222136 • **Jammu** : 1D/D Extension 2, Valmiki Chowk, Gandhi Nagar, Jammu 180004, State - J&K. Tel.: 0191-2951822 • **Jamnagar** : 131 Madhav Plaza, Opp SBI Bank, Nr Lal Bungalow, Jamnagar - 361008. Tel.: 0288 3065810, 0288-2558887 • **Jamshedpur** : Madhukunj, 3rd Floor, Q Road, Sakchi, Bistupur, East Singhbhum, Jamshedpur - 831001. Tel.: 0657-6655003/ 6655004/ 6655005/ 6655006/ 6655007 • **Jhansi** : 1st Floor, Basera Arcade, Opp. Major Dhyanchand Stadium, BKT Chitra Road, Civil Lines, Jhansi 284001 (U.P.) India Tel.: 0510-4010410

• **Jodhpur** : Flat No. - B, Ground Floor, Jodhana Arcade Complex, Near Safi Petrol Pump, Bombay Motor Circle, Jodhpur - 342003, Rajasthan. Tel.: 0291-4109411

• **Junagadh** : 203, Noble Plaza, Near Domadiya Wadi, Kalwa Chowk, Junagadh-362001. Tel.: 0285-2652220 • **Kalyan** : Seasons Business Centre, 104 / 1st Floor, Shivaji Chowk, Opposite KDMC (Kalyan Dombivali Mahanagar Corporation), Kalyan - 421301 Maharashtra. Tel.: 9619553105 • **Kalyani** : Ground Floor, H No B-7/25, Kalyani, Kalyani HO, Nadia, West Bengal - 741235. Tel.: 9883018948 • **Kanpur** : 2nd Floor of Tower-A, Virendra Smriti Complex, 15/54-B Civil Lines, Kanpur-208001 (U.P.) India. Tel.: 0512-4000365 • **Kharagpur** : 258/223/1, ICICI Bank Building, Bhawanipur, Malancha Road, Kharagpur - 721304, West Bengal. Tel.: 03222-242044 • **Kolhapur** : 605/1/4 E, Ward Shahupuri, 2nd Lane, Laxmi Niwas, Near Sultane Chambers, Kolhapur - 416001. Tel.: 0231 2653656 • **Kolkata** : 2/1 Russel Street, 4th Floor, Kankaria Centre, Kolkata 700071, WB. Tel.: 033 66285900 • **Kollam** : Ground Floor, Narayanan Shopping Complex, Kausthubhsree Block, Kadapakada, Kollam - 691008. Tel.: 474-2747055 • **Kota** : D-8, Shri Ram Complex, Opposite Multi Purpose School, Gumanpur, Kota - 324007. Tel.: 0744-5100964 • **Korba** : Office No #202, 2nd Floor, Icrq Qube, 97 T. P. Nagar, Korba - 495677, Chhattisgarh. Tel.: 07759-351856 • **Kottayam** : 1st Floor, Csiascension Square, Railway Station Road, Collectorate P O, Kottayam - 686002. Tel.: 0481-2300868/2302420

• **Lucknow** : Office No 202, 2nd Floor, Bhalla Chambers, 5 Park Road, Hazratganj, Lucknow 226001. Tel.: 0522-4061893 • **Ludhiana** : SCO 124 First Floor, Feroze Gandhi Market Ludhiana-141001, Punjab. Tel.: 0161-4670278 • **Madurai** : G-16/17, AR Plaza, 1st floor, North Veli Street, Madurai - 625001. Tel.: 0452-2605856 • **Malappuram** : MM18/1974, Peekeys Arcade, (ICICI Bank Building), Near Municipal bus stand, A K Road, Downhill, Malappuram, Kerala, 676519. Tel.: 0483 4051125 • **Malda** : Ram Krishna Pally; Ground Floor, English Bazar, Malda - 732101. Tel.: 03512-223763 • **Mangalore** : Shop No - 305, Marian Paradise Plaza, 3rd Floor, Bunts Hostel Road, Mangalore - 575003, Dakshina Kannada, Karnataka. Tel.: 0824-2496289 • **Margao** : S20, 2nd Floor, L & L Correia's Pride, Margao Salcete Nearest Landmark Above KFC, Near KTC Bus Stand, Goa 403601. Tel.: 0832-2957253 • **Mapusa, Goa** : 1st floor, Edcon solitaire building, Near Vodafone showroom, Near Malisa Market, Opp axis bank, Mapusa - 403507, Goa. Tel.: 8322251004

• **Mathura** : Shop No. 9, Ground Floor, Vihari Lal Plaza, Opposite Brijwasi Centrum, Near New Bus Stand, Mathura - 281001. Tel.: 7518801834 • **Meerut** : Shop No.297/1, First Floor, SBM Tower, Near Apex Tower, Canara Bank, Opposite EVES Petrol Pump, CCS University Road, Mangal Pandey Nagar Meerut-250002, Uttar Pradesh, India. Tel.: 0121-4330878 • **Mehsana** : FF-21 Someshwar Shopping Mall, Modhera Char Rasta, Mehsana - 384002. Tel.: 02762-242950 • **Moradabad** : Chadha Complex, G. M. D. Road, Near Tadi Khana Chowk, Moradabad - 244001. Tel.: 7518801837 • **Mumbai** : 265, Biryha House, Perin Nariman st., Shop No 2, Ground Floor, Next to Apna Bazar Fort, Mumbai 400001, Maharashtra. Tel.: 022-46052082 • **Muzaffarpur** : First Floor, Sargol Complex, Diwam Road, Near Kalyani Chowk, Muzaffarpur - 842001. Tel.: 7518801839

• **Mysore** : No 2924, 2nd Floor, 1st Main, 5th Cross, Saraswathi Puram, Mysore 570009. Tel.: 0821-2438006 • **Nadiad** : 311-3rd Floor City Center, Near Paras Circle, Nadiad - 387001. Tel.: 0268-2563245 • **Nagpur** : Shree Balaji Residency, Plot no 266, near S.N.G basketball ground, Shivaji Nagar, Landmark- Opp Wazalwar Driving School, Nagpur - 440010, Maharashtra. Tel.: 0712-3513750 • **Nasik** : S-9 Second Floor, Suyojit Sankul, Sharanpur Road, Nasik - 422002. Tel.: 0253-6608999, 0755-3010732

• **Nanded** : Shop No.4 Santakripa Market G Road, Opp. Bank of India, Nanded (West) - 431601, Maharashtra. Tel.: 02462-237885 • **Navsari** : A-205,2nd Floor, Union Height building, Asha Nagar, Opp. Avdhoot eye hospital, Navsari- 396 445 Gujrat. Tel.: 90819 03040 • **New Delhi** : 305 New Delhi House, 27 Barakhamba Road, New Delhi - 110001. Tel.: 011- 43681700 • **Noida** : 405 4th Floor, Vishal Chamber, Plot No.1, Sector-18, Noida - 201301. Tel.: 7518801840 • **Palghar** : The Edge Ground Floor, Shop number 4, Bhausaheb Dandekar Marg, Behind Prakash Talkies, Palghar (West), Maharashtra 401404. • **Panipat** : Shop No. 20, 1st Floor BMK Market, Behind HIVE Hotel, G.T. Road, Panipat-132103, Haryana. Tel.: 0180-4067174 • **Panjim** : H. No: T-9, T-10, Affran plaza, 3rd Floor, Near Don Bosco High School, Panjim Goa, 403001. Tel.: 0832-2426874

• **Panvel** : Plot No. 240, J K Plaza Building, T. P. Scheme No. 1, 1st Floor, Behind Shivaji Statue, MTNL Road, Panvel - 410206, Raigad. • **Patiala** : B-17/423 Opp Modi College, Lower Mall, Patiala - 147001. Tel.: 0175-5004349 • **Patna** : Flat No- 102, 2BHK Maa Bhawani Shirdalay, Exhibition Road, Patna-800001. Tel.: 0612-4149382

• **Pondicherry** : Building No:7, 1st Floor, Thiayagaraja Street, Pondicherry - 605001. Tel.: 0413-45490253 • **Prayagraj** : Shop No. TF-9, 3rd Floor Vinayak Vrindavan Tower, Built Over H.NO.34/26 Tashkent Marg, Civil Station, Prayagraj, Uttar Pradesh, Pin - 211001. Tel.: 7518801803 • **Pune** : Ayaan Chandrika, Office No. 14,15,16. Second Floor, H.NO 1315, F.PL No. 701, Dadasaheb Torne Patti, Off Jangli Maharaj Road, Shivaji Nagar, Pune - 411005 Tel.: 020 - 46033615 • **Raipur** : Office No- 401, 4th Floor, Pithalia Plaza, Fafadih Chowk, Raipur - 492001. Tel.: 0771-2990901 • **Rajahmundry** : D. No: 6-7-7, Sri Venkata Satya Nilayam, 1st Floor, Vadrevu Vari Veedhi, T-Nagar, Rajahmundry - 533101, Andhra Pradesh. Tel No: 0883-2442539 • **Rajkot** : 406 Prism Square Building, Near Moti Tanki Chowk, Near Kathiyawadi Gymkhana, Opp RKC School Gate, Dr. Radhakrishnan Marg, Rajkot - 360 001 Tel.: 9081903025 • **Ranchi** : Room no 103, 1st Floor, Commerce Tower, Beside Mahabir Tower, Main Road, Ranchi - 834001. Tel.: 0651- 2330160 • **Ratlam** : 106 Rajaswa Colony, Near Sailana Bus Stand, Ratlam, Madhya Pradesh - 457001. Tel.: 09907908155 • **Rewa** : Shop No. 2, Shree Sai Anmol Complex, Ground Floor, Opp Teerth Memorial Hospital, Rewa, Pin code: 486001, Madhya Pradesh. Tel.: 07662403450 • **Rohtak** : Office No:- 61, First Floor, Ashoka Plaza, Delhi Road, Rohtak 124001. Tel.: 75188-101844 • **Rourkela** : 2nd Floor, Main Road, Udit Nagar, Sundargarh, Rourekla - 769012. Tel.: 0661-2500005 • **Sagar, Madhya Pradesh** : 2nd floor , Above Shiva Kanch Mandir, 5 Civil Lines, Sagar, Madhya Pradesh-470001. Tel.: +91-07582-451563 • **Saharanpur** : 1st Floor, Krishna Complex, Opp. Hathni Gate, Court Road, Saharanpur, Uttar Pradesh - 247001. Tel No: 0132-2990945 • **Salem** : No.6 NS Complex, Omalur Main Road, Salem 636009 Tel.: 0427-4020300

• **Sambalpur** : First Floor, Shop No. 219, Sahej Plaza, Golebazar, Sambalpur - 768001. Tel.: 0663-2533437 • **Sangli** : 514/A Gala No 2/A, The Signature Building, Near Pudhari Bhavan, Sangli, Maharashtra - 416416. Tel.: 0233-2329432 • **Satara** : G7, 465 A, Govind Park Satar Bazaar, Satara - 415001, Maharashtra. Tel.: 9890003215

• **Secunderabad** : JBS Station, Lower Concourse 1 (2nd Station), situated in Jubilee Bus Metro Station, Secunderabad - 500009. Tel.: 040-44857874 / 75 / 76

• **Serampore** : Hinterland-II , Ground Floor, 6A Roy Ghat Lane, Serampore, Hooghly, West Bengal-712201. • **Shillong** : Annex Mani Bhawan, Lower Thana Road, Near R K M Lp School, Shillong - 793001. Tel.: 0364 - 2506106 • **Shimla** : 1st Floor, Hills View Complex, Near Tara Hall, Shimla - 171001. Tel.: 7518801849 • **Shimoga** : Jayarama Nilaya, 2nd Corss, Mission Compound, Shimoga 577201. Tel.: 08182 295491 • **Sikar** : First Floor Super Tower, Behind Ram Mandir, Near Taparyya Bagichi, Sikar 332001. Tel.: 01572-250398 • **Siliguri** : Vyom Sachitra Building, 2nd Floor, Pranami Mandir Road, Siliguri - 734001. Tel.: 0353 4078734 • **Sonepat** : PP Tower, Shop No 207, 2nd Floor, Opposite Income Tax office, Subhash Chowk, Sonepat-131001. Tel.: 0130-4054883 • **Sri Ganganagar** : Address Shop No. 5, Opposite Bihani Petrol Pump NH - 15, Near Baba Ramdev Mandir, Sri Ganganagar 335001. Tel.: 0154-2940040 • **Srikakulam** : D No 158, 3rd Floor, 395007 Gujarat. Tel.: 0261-4001411 • **Thane** : Tropical Elite, 1st Floor, Andhra No 106, Near Navpada Police Station, Near Hari Niwas Circle, Thane West, Mumbai- 400602. Tel.: 022-25303013 • **Tirupati** : H.No:10-13-425, 1st Floor Tilak Road, Opp: Sridevi Complex, Tirupathi -517501. • **Tirunelveli** : 55/18 Jeney Building, 2nd Floor, S N Road, Near Aravind Eye Hospital, Tirunelveli - 627001. Tel.: 0462-4001416 • **Tirupur** : No 669A, Kamaraj Road, Near old collector office, Tirupur - 641604. Tel.: 0421-2214221, 0421-2214319 • **Tinsukia** : 3rd Floor, Chirwapatty Road, Tinsukia-786125, Assam. • **Trichur** : 1st Floor, Crown Tower, Near Sakthan Stand, Thrissur - 680001, Kerala. Tel.: 0487-2972422 • **Trichy** : No 23C/1 E V R road, Near Vekkaliyamman Kalyana Mandapam, Putthur, Trichy - 620017. Tel.: 0431-4020227 • **Tirupur** : Binny Compound Main Street, Balaji Layout, Kannipiran Colony, Binny Compound, Tirupur - 641601, Tamil Nadu. Tel.: 0421-4102129

• **Trivandrum** : 3rd Floor, No- 3B TC-82/3417, Capitol Center, Opp. Secretariat, MG Road, Trivandrum- 695001, Kerala. Tel No: 9400495021. Tel.: 0471 - 2725728

• **Udaipur** : Shop No. 202, 2nd Floor business Centre, 1C Madhuvan, Opp G P O Chetak Circle, Udaipur - 313001. Tel.: 0294 2429370 • **Vadodara** : 1st Floor, Kplex Grand workshops, Above Spencer's Mall, Near Genda Circle, Alkapuri, Vadodara-390007. Tel.: +91 7777027224 • **Valsad** : 406 Dreamland Arcade, Opp Jade Blue, Tithal Road, Valsad - 396001. Tel.: 02632-258481 • **Vapi** : A-8 First Floor, Solitaire Business Centre, Opp Dcb Bank, Gidc Char Rasta, Silvassa Road, Vapi - 396191. Tel.: 9081903028 • **Varanasi** : D. 64/52, G - 4 Arihant Complex, Second Floor, Madhopur, Shivpurva Sagra, Near Petrol Pump, Varanasi-221010, Uttar Pradesh. Tel.: 7518801856 • **Vashi** : Haware Infotech Park, 902, 9th Floor, Plot No. 39/03, Sector 30A, Opp. Inorbit Mall, Vashi, Navi Mumbai - 400 703, Maharashtra. Tel.: 022-49636853 • **Vellore** : No 2/19, 1st floor, Vellore city centre, Anna salai, Vellore 632001. Tel.: 0416 4200381 • **Vijayawada** : 40-9-62, Sub Register Office Road, Acharya Ranga Nagar, Benz Circle, Vijayawada 520008, Andhra Pradesh. Tel.: 0866-2574429 • **Visakhapatnam** : Door No: 48-8-7, Dwaraka Diamond, Ground Floor, Srinagar, Visakhapatnam - 530016. Tel.: 0891-2714125 • **Warangal** : Shop No. 22, Ground Floor, Warangal City Centre, 15-1-237, Mulugu Road Junction, Warangal - 506002. Tel.: 0870-2441513 • **Yamuna Nagar** : B-V 185/A 2nd Floor Jagadri Road Near Dav Girls College (Uco Bank Building) Pyara Chowk - Yamuna Nagar 135001, Haryana. Tel.: +1732311924.

www.kfintech.com - Website of KFin Technologies Limited would also be considered as an Official Point of Acceptance ("OPA") for all the Schemes of the AMC. The online transaction portal of MF Utilities India Private Limited ("MFUI") i.e www.mfuonline.com and the POS locations of MFUI will be in addition to the existing OPA of the AMC

Collection Banker - HDFC Bank Ltd. Manekji Wadia Building, Ground Floor, Nanik Motwani Marg, Fort, Mumbai 400 001.